

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

Meeting No. 14/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was **held on 16.12.2015** under the **Chairmanship of Dr. S.K. Bansal, Jt. DGFT** in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy.DGFT
Shri A.K. Aggarwal, Addl. Indl. Advisor, DC&PC
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC –III meeting No. 13/82 was scheduled for 27.11.2015 but actually held on 4.12.2015 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The U.O.No. / O.M. No. of the scanned copy is reflected in the minutes.

MEETING NUMBER : 14/82-ALC4/2015 MEETING DATE : 16.12.2015

1	Case No.:14/24/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Rejected
	HQ File :01/82/050/00814/AM11/	RLA File :09/24/040/00210/AM11/	Lic.No/Date:0910043414 08.09.2010	Defer Date:
	Decision : The Committee noted that information had been called for from the firm by NC in its meeting No.18/82 dated18.2.2015 but information has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			
2	Case No.:173/14/82- ALC4/2015	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01309/AM16/	RLA File :03/95/040/00881/AM10/	Lic.No/Date:0310726567 04.03.2013	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided defer the case for want of comments of DCPC.			
3	Case No.:43/16/82-ALC4/2013	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Rejected

	HQ File :01/82/050/00856/AM14/	RLA File :56/24/040/00017/AM14/	Lic.No/Date:5610002765 03.09.2013	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.8/82 dated 16.09.2015 but reply has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.:374/5/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00514/AM16/	RLA File :03/95/040/01015/AM14/	Lic.No/Date:0310775114 20.03.2014	Defer Date:
4	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/62/2010-Ch-II dated 2.12.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:52/6/82-ALC4/2014	Party Name:UPL LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
5	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided defer the case for want of comments of DCPC.			

	Case No.:71/5/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00388/AM15/	RLA File :03/94/040/00076/AM15/	Lic.No/Date:0310780901 07.05.2014	Defer Date:
6	Decision : The Committee decided to ratify norms for the export product based on the earlier decision taken by NC in its meeting No.3/82 dated 8.5.2014, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:238/6/82- ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
7	HQ File :01/82/050/00640/AM15/	RLA File :17/24/040/00008/AM15/	Lic.No/Date:1710005810 09.05.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided defer the case for want of comments of DCPC.			

8	Case No.:121/14/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01257/AM16/	RLA File :17/24/040/00006/AM15/	Lic.No/Date:1710005809 09.05.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided defer the case for want of comments of DCPC.			

9	Case No.:88/6/82-ALC4/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided defer the case for want of comments of DCPC			

10	Case No.:61/4/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided defer the case for want of comments of DCPC			

11	Case No.:164/6/82-ALC4/2014	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00566/AM15/	RLA File :05/24/040/00085/AM15/	Lic.No/Date:0510388792 18.06.2014	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, letter No.14010/58/2010-Ch-II dated 24.3.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

12	Case No.:69/4/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date:0910060550 27.06.2014	Defer Date:14.01.2016
	Decision : It was decided to remind RA and firm to forward a copy of application alongwith technical details to consider the case for ratification of norms.			

13	Case No.:73/9/82-ALC4/2014	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided defer			

	the case for want of comments of DCPC.
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14	Case No.:370/5/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00510/AM16/	RLA File :09/24/040/00193/AM15/	Lic.No/Date:0910060634 09.07.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided defer the case for want of comments of DoP.			

15	Case No.:79/9/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date:0310787073 18.07.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided defer the case for want of comments of DCPC.			

16	Case No.:24/9/82-ALC4/2014	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Rejected
	HQ File :01/82/050/00821/AM15/	RLA File :09/24/040/00104/AM15/	Lic.No/Date:0910060703 22.07.2014	Defer Date:
	Decision : The firm vide letter No. BLPL/JDGFT/Lansulphide/2015-16 dated 10.12.2015 has informed that they are surrendering said authorisation. They have stopped manufacturing the product applied. Therefore, the Committee decided to withdraw the case.			

17	Case No.:396/5/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00536/AM16/	RLA File :17/24/040/00047/AM15/	Lic.No/Date:1710005887 24.07.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided defer the case for want of comments of DCPC.			

18	Case No.:8/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided to defer the case for want of comments of DCPC.			

19	Case No.:209/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Rejected
	HQ File	RLA File	Lic.No/Date:0310787473	Defer Date:

	:01/82/050/01212/AM15/	:03/94/040/00379/AM15/	31.07.2014	
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.1/82 dated 15.4.2015 followed by reminder dated 20.5.2015, reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.:58/9/82-ALC4/2014	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
20	HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date:14.01.2016
	Decision : The Committee noted that copy of application received from the firm is incomplete. Accordingly it was decided to remind RA for forward complete set of application to consider the case for ratification of norms.			

	Case No.:49/9/82-ALC4/2014	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
21	HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:31/9/82-ALC4/2014	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
22	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:44/9/82-ALC4/2014	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
23	HQ File :01/82/050/00841/AM15/	RLA File :08/24/040/00173/AM15/	Lic.No/Date:0810132883 04.08.2014	Defer Date:14.01.2016
	Decision : The Committee noted that information call for from the firm by NC in its meeting No.08/82 dated 16.9.2015 is awaited. The Committee accordingly deferred the case.			

	Case No.:373/5/82-ALC4/2015	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
24	HQ File :01/82/050/00513/AM16/	RLA File :22/24/040/00039/AM15/	Lic.No/Date:2210015055 06.08.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

25	Case No.: 203/5/82-ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00343/AM16/	RLA File :02/24/040/00080/AM15/	Lic.No/Date:0210204732 07.08.2014	Defer Date: 27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/436/2015-PI(Norms) dated October 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

26	Case No.: 2/14/82-ALC4/2015	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01138/AM16/	RLA File :03/95/040/00425/AM15/	Lic.No/Date:0310788055 14.08.2014	Defer Date:14.01.2016
	Decision :: The Committee considered the case for ratification of norms and deferred the case of want of comments of DoP.			

27	Case No.: 48/5/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00188/AM16/	RLA File :09/24/040/00260/AM15/	Lic.No/Date:0910060860 18.08.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

28	Case No.: 127/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/01263/AM16/	RLA File :09/24/040/00267/AM15/	Lic.No/Date:0910060868 20.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/483/2015-PI(Norms)dated Nov. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

29	Case No.: 215/13/82-ALC4/2014	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date:0310788338 25.08.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

30	Case No.: 264/13/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date:0310788397 26.08.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

31	Case No.: 255/13/82-ALC4/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

32	Case No.: 382/5/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00522/AM16/	RLA File :34/24/040/00129/AM15/	Lic.No/Date:3410040491 27.08.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

33	Case No.: 377/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00517/AM16/	RLA File :03/94/040/00493/AM15/	Lic.No/Date:0310788472 27.08.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

34	Case No.: 224/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01227/AM15/	RLA File :03/94/040/00391/AM15/	Lic.No/Date:0310788515 28.08.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

35	Case No.: 225/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

36	Case No.: 262/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:14/82-ALC4/2015	Status:Case Deferred
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			16.12.2015	
	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:263/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
37	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:223/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
38	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:3/7/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
39	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:398/5/82-ALC4/2015	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
40	HQ File :01/82/050/00538/AM16/	RLA File :34/24/040/00122/AM15/	Lic.No/Date:3410040555 15.09.2014	Defer Date:
	Decision : already approved in NC.3 meeting no. 13/82 dated 27.11.2015.			

	Case No.:400/5/82-ALC4/2015	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
41	HQ File :01/82/050/00540/AM16/	RLA File :34/24/040/00120/AM15/	Lic.No/Date:3410040554 15.09.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:12/15/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
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	HQ File :01/82/050/01299/AM15/	RLA File :03/94/040/00460/AM15/	Lic.No/Date:0310789265 16.09.2014	Defer Date:14.01.2016
	Decision : DCPC has informed that information has been called for from the firm is awaited. The Committee accordingly, decided await the reply and deferred the case.			

	Case No.: 380/5/82- ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
43	HQ File :01/82/050/00520/AM16/	RLA File :22/24/040/00054/AM15/	Lic.No/Date:2210015086 16.09.2014	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/343/2015-PI(Norms) dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.: 59/13/82- ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
44	HQ File :01/82/050/01062/AM15/	RLA File :05/23/040/00276/AM15/	Lic.No/Date:0510391245 19.09.2014	Defer Date:14.01.2016
	Decision : It was decided to send a copy to application to DCPC.			

	Case No.: 49/5/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
45	HQ File :01/82/050/00189/AM16/	RLA File :09/24/040/00336/AM15/	Lic.No/Date:0910061013 23.09.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.: 372/5/82- ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
46	HQ File :01/82/050/00512/AM16/	RLA File :31/83/040/00154/AM15/	Lic.No/Date:3110064948 08.10.2014	Defer Date:14.01.2016
	Decision : It was decided to send a copy of application to DCPC.			

	Case No.: 29/13/82- ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
47	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided to defer the case for want of comments of DCPC.			

48	Case No.: 356/5/82-ALC4/2015	Party Name:GLAND PHARMA	Meet No/Date:14/82-	Status:Case
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		LIMITED	ALC4/2015 16.12.2015	Approved
	HQ File :01/82/050/00496/AM16/	RLA File :09/24/040/00350/AM15/	Lic.No/Date:0910061069 09.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/474/2013-PI(Norms) March 10, 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

49	Case No.:350/5/82-ALC4/2015	Party Name:AMBE PHYTOEXTRACTS PVT.LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00490/AM16/	RLA File :05/23/040/00238/AM15/	Lic.No/Date:0510391555 13.10.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

50	Case No.:171/13/82-ALC4/2014	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01174/AM15/	RLA File :03/95/040/00588/AM15/	Lic.No/Date:0310790482 22.10.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

51	Case No.:352/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00492/AM16/	RLA File :09/24/040/00398/AM15/	Lic.No/Date:0910061128 22.10.2014	Defer Date:
	Decision : Already approved in NC.3 meeting no. 10/82 dated 15.10.2015.			

52	Case No.:393/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00533/AM16/	RLA File :09/24/040/00387/AM15/	Lic.No/Date:0910061210 11.11.2014	Defer Date:14.01.2016
	Decision : Committee decided to defer the case for want of comment from the DOP.			

53	Case No.:198/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00338/AM16/	RLA File :04/24/040/00205/AM15/	Lic.No/Date:0410159704 11.11.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

54	Case No.: 126/8/82-ALC4/2015	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00922/AM16/	RLA File :03/94/040/00710/AM15/	Lic.No/Date:0310791177 18.11.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

55	Case No.: 355/5/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00495/AM16/	RLA File :09/24/040/00433/AM15/	Lic.No/Date:0910061297 25.11.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

56	Case No.: 94/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01097/AM15/	RLA File :09/24/040/00469/AM15/	Lic.No/Date:0910061300 25.11.2014	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/143/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

57	Case No.: 126/5/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00266/AM16/	RLA File :22/24/040/00074/AM15/	Lic.No/Date:2210015136 28.11.2014	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/162/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

58	Case No.: 362/5/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00502/AM16/	RLA File :05/23/040/00377/AM15/	Lic.No/Date:0510392211 28.11.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

59	Case No.: 154/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2015	Status:Case Deferred
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			16.12.2015	
	HQ File :01/82/050/00294/AM16/	RLA File :03/95/040/00740/AM15/	Lic.No/Date:0310791735 05.12.2014	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/330/2015-PI(Norms) dated November 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

60	Case No.:279/13/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01282/AM15/	RLA File :09/24/040/00510/AM15/	Lic.No/Date:0910061362 09.12.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

61	Case No.:139/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00279/AM16/	RLA File :03/94/040/00872/AM15/	Lic.No/Date:0310791890 10.12.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

62	Case No.:145/5/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00285/AM16/	RLA File :03/94/040/00877/AM15/	Lic.No/Date:0310792112 17.12.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

63	Case No.:130/5/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00270/AM16/	RLA File :03/95/040/00652/AM15/	Lic.No/Date:0310792103 17.12.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

64	Case No.:127/5/82-ALC4/2015	Party Name:EMAMI LIMITED,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00267/AM16/	RLA File :02/24/040/00183/AM15/	Lic.No/Date:0210205355 18.12.2014	Defer Date:14.01.2016
	Decision : The Committee decided to call for copy of DML from the firm and deferred the case.			

65	Case No.:133/5/82-	Party Name:AARTI	Meet No/Date:14/82-	Status:Case
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	ALC4/2015	INDUSTRIES LIMITED	ALC4/2015 16.12.2015	Deferred
	HQ File :01/82/050/00273/AM16/	RLA File :03/94/040/00883/AM15/	Lic.No/Date:0310792178 19.12.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:224/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00364/AM16/	RLA File :09/24/040/00531/AM15/	Lic.No/Date:0910061427 22.12.2014	Defer Date:14.01.2016
66	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/412/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:136/5/82-ALC4/2015	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
67	HQ File :01/82/050/00276/AM16/	RLA File :03/94/040/00843/AM15/	Lic.No/Date:0310792314 23.12.2014	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:96/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
68	HQ File :01/82/050/00236/AM16/	RLA File :03/94/040/00912/AM15/	Lic.No/Date:0310792310 23.12.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:221/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
69	HQ File :01/82/050/00361/AM16/	RLA File :09/24/040/00537/AM15/	Lic.No/Date:0910061442 23.12.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:114/5/82-ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
70	HQ File :01/82/050/00254/AM16/	RLA File :03/95/040/00756/AM15/	Lic.No/Date:0310792363 24.12.2014	Defer Date:14.01.2016
	Decision : Information has been received and sent to DC&PC (petrochemicals). The Committee decided to defer the case for want of comments of DC&PC(Petrochemicals)			

71	Case No.: 218/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00358/AM16/	RLA File :09/24/040/00552/AM15/	Lic.No/Date:0910061462 29.12.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

72	Case No.: 134/5/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00274/AM16/	RLA File :03/94/040/00712/AM15/	Lic.No/Date:0310792545 01.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/399/2015-PI(Norms) 18.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

73	Case No.: 137/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00277/AM16/	RLA File :03/94/040/00931/AM15/	Lic.No/Date:0310792547 01.01.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

74	Case No.: 138/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00278/AM16/	RLA File :03/94/040/00920/AM15/	Lic.No/Date:0310792544 01.01.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/395/2015-PI(Norms) dated 17.12.2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

75	Case No.: 84/5/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00224/AM16/	RLA File :34/24/040/00259/AM15/	Lic.No/Date:3410040852 01.01.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

76	Case No.: 105/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00245/AM16/	RLA File :03/94/040/00864/AM15/	Lic.No/Date:0310792569 02.01.2015	Defer Date:
	Decision :Already approved in NC.3 meeting no. 12/82 dated 18.11.2015			

77	Case No.: 106/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00246/AM16/	RLA File :03/94/040/00863/AM15/	Lic.No/Date:0310792568 02.01.2015	Defer Date:
	Decision : Already approved in NC.3 meeting no. 12/82 dated 18.11.2015			

78	Case No.: 45/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00185/AM16/	RLA File :09/24/040/00558/AM15/	Lic.No/Date:0910061483 05.01.2015	Defer Date:14.01.2016
	Decision :The Committee decided to defer the case for want of comments of DoP.			

79	Case No.: 102/5/82-ALC4/2015	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00242/AM16/	RLA File :03/94/040/00836/AM15/	Lic.No/Date:0310792635 07.01.2015	Defer Date:14.01.2016
	Decision :The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC			

80	Case No.: 74/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00214/AM16/	RLA File :03/95/040/00833/AM15/	Lic.No/Date:0310792647 07.01.2015	Defer Date:14.01.2016
	Decision :The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC			

81	Case No.: 149/5/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00289/AM16/	RLA File :03/94/040/00813/AM15/	Lic.No/Date:0310792673 08.01.2015	Defer Date:14.01.2016
	Decision :The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC			

82	Case No.: 121/5/82-ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
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	HQ File :01/82/050/00261/AM16/	RLA File :03/95/040/00835/AM15/	Lic.No/Date:0310792685 08.01.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/345/2015-PI(Norms) dated November, 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:219/5/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
83	HQ File :01/82/050/00359/AM16/	RLA File :09/24/040/00549/AM15/	Lic.No/Date:0910061517 09.01.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:239/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
84	HQ File :01/82/050/00379/AM16/	RLA File :09/24/040/00555/AM15/	Lic.No/Date:0910061520 09.01.2015	Defer Date:14.01.2016
	Decision : Information called for from the firm is awaited.			

	Case No.:141/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
85	HQ File :01/82/050/00281/AM16/	RLA File :03/94/040/00746/AM15/	Lic.No/Date:0310792870 13.01.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:151/5/82-ALC4/2015	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
86	HQ File :01/82/050/00291/AM16/	RLA File :03/94/040/00902/AM15/	Lic.No/Date:0310792875 13.01.2015	Defer Date:14.01.2016
	Decision : The committee decided to defer the case for want of comments of DoP			

	Case No.:119/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
87	HQ File :01/82/050/00259/AM16/	RLA File :03/95/040/00843/AM15/	Lic.No/Date:0310792869 13.01.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/330/2015-PI(Norms) dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

88	Case No.: 59/5/82-ALC4/2015	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00199/AM16/	RLA File :03/94/040/00793/AM15/	Lic.No/Date:0310792911 14.01.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC			

89	Case No.: 243/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00383/AM16/	RLA File :09/24/040/00589/AM15/	Lic.No/Date:0910061530 14.01.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/447/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

90	Case No.: 72/5/82-ALC4/2015	Party Name:MICRO INKS PRIVATE LIMITED.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00212/AM16/	RLA File :03/95/040/00658/AM15/	Lic.No/Date:0310793017 16.01.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comment of DoP.			

91	Case No.: 35/4/82-ALC4/2015	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00074/AM16/	RLA File :03/95/040/00825/AM15/	Lic.No/Date:0310793002 16.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/315/2015-PI(Norms) date November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

92	Case No.: 52/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00192/AM16/	RLA File :03/94/040/00953/AM15/	Lic.No/Date:0310793104 20.01.2015	Defer Date:14.01.2016
	Decision The Committee decided to defer the case for want of comment of DoP.			

93	Case No.: 147/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
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	HQ File :01/82/050/00287/AM16/	RLA File :03/94/040/00964/AM15/	Lic.No/Date:0310793105 20.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/377/2015-PI(Norms) date 7 th November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:88/5/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
94	HQ File :01/82/050/00228/AM16/	RLA File :05/23/040/00486/AM15/	Lic.No/Date:0510392949 21.01.2015	Defer Date:14.01.2016
	Decision : The committee decided to defer the case for want of comments of AYUSH			

	Case No.:131/5/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
95	HQ File :01/82/050/00271/AM16/	RLA File :03/94/040/00988/AM15/	Lic.No/Date:0310793181 21.01.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comment of DoP.			

	Case No.:10/16/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01362/AM15/	RLA File :09/24/040/00529/AM15/	Lic.No/Date:0910061548 21.01.2015	Defer Date: 27.01.2016
96	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/295/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:76/5/82-ALC4/2015	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00216/AM16/	RLA File :03/95/040/00891/AM15/	Lic.No/Date:0310793255 23.01.2015	Defer Date:
97	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/22/2012-Ch-II date 04.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

98	Case No.:204/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82- ALC4/2015	Status:Case deferred
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			16.12.2015	
	HQ File :01/82/050/00344/AM16/	RLA File :09/24/040/00596/AM15/	Lic.No/Date:0910061555 23.01.2015	Defer Date: 27.01.2016
	Decision : The Committee decided to send a copy of application to DCPC.			

	Case No.:269/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
99	HQ File :01/82/050/00409/AM16/	RLA File :03/94/040/01006/AM15/	Lic.No/Date:0310793301 27.01.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/396/2015-PI(Norms) dated 17.12.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:13/4/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
100	HQ File :01/82/050/00052/AM16/	RLA File :09/24/040/00586/AM15/	Lic.No/Date:0910061559 27.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/169/2015-PI(Norms) dated 16.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:85/5/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
101	HQ File :01/82/050/00225/AM16/	RLA File :05/24/040/00500/AM15/	Lic.No/Date:0510392989 27.01.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide U.O.No. 14010/58/2010-Ch-II dated 14.08.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:163/5/82-ALC4/2015	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
102	HQ File :01/82/050/00303/AM16/	RLA File :05/24/040/00503/AM15/	Lic.No/Date:0510393026 29.01.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/338/2015-PI(Norms) dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

103	Case No.: 138/8/82-ALC4/2015	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00934/AM16/	RLA File :03/94/040/01099/AM14/	Lic.No/Date:0310793426 30.01.2015	Defer Date:14.01.2016
	Decision : The committee deferred the case for want of comments of DoP.			

104	Case No.: 275/5/82-ALC4/2015	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00415/AM16/	RLA File :03/94/040/00930/AM15/	Lic.No/Date:0310793539 03.02.2015	Defer Date:14.01.2016
	Decision : The Committee decided to send a copy of application to DCPC.			

105	Case No.: 284/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00424/AM16/	RLA File :03/94/040/01053/AM15/	Lic.No/Date:0310793620 05.02.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/396/2015-PI(Norms) dated 17.12.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

106	Case No.: 169/5/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00309/AM16/	RLA File :34/24/040/00290/AM15/	Lic.No/Date:3410040927 05.02.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide U.O.No.14010/40/2011-Ch-II dated 28.07.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

107	Case No.: 342/5/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00482/AM16/	RLA File :03/95/040/00585/AM15/	Lic.No/Date:0310793707 09.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, U.O. No.14010/92/2011-Ch-II dated 20.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

108	Case No.: 344/5/82-ALC4/2015	Party Name:NAVIN FLUORINE	Meet No/Date:14/82-ALC4/2015	Status: Case Deferred
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		INTERNATIONAL LIMITED	16.12.2015	
	HQ File :01/82/050/00484/AM16/	RLA File :03/95/040/00445/AM15/	Lic.No/Date:0310793706 09.02.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.: 290/5/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
109	HQ File :01/82/050/00430/AM16/	RLA File :22/24/040/00098/AM15/	Lic.No/Date:2210015190 10.02.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/429/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.: 333/5/82-ALC4/2015	Party Name:MEHTA API PVT LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
110	HQ File :01/82/050/00473/AM16/	RLA File :03/95/040/00903/AM15/	Lic.No/Date:0310793861 12.02.2015	Defer Date:14.01.2016
	Decision : Information has already been called for from the firm as per recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/430/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.: 347/5/82-ALC4/2015	Party Name:ROYAL PHARMA	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00487/AM16/	RLA File :03/95/040/00958/AM15/	Lic.No/Date:0310793866 12.02.2015	Defer Date:
111	Decision : Information has been called for from the firm as per recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/457/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.: 330/5/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
112	HQ File :01/82/050/00470/AM16/	RLA File :03/95/040/00901/AM15/	Lic.No/Date:0310793891 16.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/62/2010-Ch-II dated 2.12.2015 , uploaded along with these minutes or as applied by the firm whichever is			

	less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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113	Case No.: 235/5/82-ALC4/2015	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00375/AM16/	RLA File :08/24/040/00413/AM15/	Lic.No/Date:0810134610 18.02.2015	Defer Date:14.01.2016
	Decision : The committee decided to defer the case for want of comments of DoP.			

114	Case No.: 283/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00423/AM16/	RLA File :03/94/040/01084/AM15/	Lic.No/Date:0310793953 18.02.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/396/2015-PI(Norms) dated 17.12.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

115	Case No.: 279/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00419/AM16/	RLA File :03/94/040/01088/AM15/	Lic.No/Date:0310793983 19.02.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

116	Case No.: 288/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00428/AM16/	RLA File :03/94/040/01089/AM15/	Lic.No/Date:0310793982 19.02.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

117	Case No.: 237/5/82-ALC4/2015	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00377/AM16/	RLA File :08/24/040/00423/AM15/	Lic.No/Date:0810134636 19.02.2015	Defer Date:14.01.2016
	Decision : The committee decided to defer the case for want of comments of DoP			

118	Case No.: 332/5/82-ALC4/2015	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
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	HQ File :01/82/050/00472/AM16/	RLA File :03/95/040/00991/AM15/	Lic.No/Date:0310794000 19.02.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:335/5/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
119	HQ File :01/82/050/00475/AM16/	RLA File :03/95/040/00978/AM15/	Lic.No/Date:0310794038 20.02.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:318/5/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Rejected
120	HQ File :01/82/050/00458/AM16/	RLA File :34/24/040/00310/AM15/	Lic.No/Date:3410040978 23.02.2015	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.8/82 dated 16.09.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.:280/5/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
121	HQ File :01/82/050/00420/AM16/	RLA File :03/94/040/01110/AM15/	Lic.No/Date:0310794101 24.02.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/478/2015-PI(Norms) dated November 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:293/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
122	HQ File :01/82/050/00433/AM16/	RLA File :08/24/040/00426/AM15/	Lic.No/Date:0810134657 24.02.2015	Defer Date:
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/448/2015-PI(Norms) dated November 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

123	Case No.:232/5/82-ALC4/2015	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2015	Status:Case Deferred
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			16.12.2015	
	HQ File :01/82/050/00372/AM16/	RLA File :05/24/040/00560/AM15/	Lic.No/Date:0510393348 24.02.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comment from DoP			

124	Case No.: 334/5/82- ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00474/AM16/	RLA File :03/95/040/00862/AM15/	Lic.No/Date:0310794100 24.02.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

125	Case No.: 309/5/82- ALC4/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00449/AM16/	RLA File :08/24/040/00417/AM15/	Lic.No/Date:0810134670 25.02.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

126	Case No.: 325/5/82-ALC4/2015	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00465/AM16/	RLA File :08/24/040/00401/AM15/	Lic.No/Date:0810134676 26.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/393/2015-PI(Norms) dated 16 th December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

127	Case No.: 273/5/82- ALC4/2015	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00413/AM16/	RLA File :03/94/040/01055/AM15/	Lic.No/Date:0310794262 27.02.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DBT			

128	Case No.: 452/5/82- ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00592/AM16/	RLA File :03/94/040/01091/AM15/	Lic.No/Date:0310794261 27.02.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

129	Case No.: 298/5/82-ALC4/2015	Party Name:MEDICEF PHARMA,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00438/AM16/	RLA File :22/24/040/00095/AM15/	Lic.No/Date:2210015200 27.02.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

130	Case No.: 316/5/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00456/AM16/	RLA File :34/24/040/00280/AM15/	Lic.No/Date:3410041005 03.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/398/2015-PI(Norms) dated 17.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

131	Case No.: 295/5/82-ALC4/2015	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00435/AM16/	RLA File :08/24/040/00395/AM15/	Lic.No/Date:0810134703 03.03.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

132	Case No.: 120/14/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Approved
	HQ File :01/82/050/01256/AM16/	RLA File :34/24/040/00320/AM15/	Lic.No/Date:3410041012 04.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/153/2014-PI(Norms) dated Oct. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

133	Case No.: 451/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00591/AM16/	RLA File :03/94/040/01097/AM15/	Lic.No/Date:0310794354 04.03.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/395/2015-PI(Norms) dated 17.12.2015 , uploaded along with these minutes decided to call for technical information from the firm and			

	deferred the case.
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134	Case No.: 303/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00443/AM16/	RLA File :08/24/040/00422/AM15/	Lic.No/Date:0810134739 05.03.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

134	Case No.: 414/5/82-ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00554/AM16/	RLA File :03/94/040/01090/AM15/	Lic.No/Date:0310794291 02.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DCPC forwarded vide O.M. No.14010/100/2012-CH-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC			

135	Case No.: 323/5/82-ALC4/2015	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00463/AM16/	RLA File :07/24/040/00444/AM15/	Lic.No/Date:0710107772 09.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/390/2015-PI(Norms) dated December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

136	Case No.: 300/5/82-ALC4/2015	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00440/AM16/	RLA File :08/24/040/00448/AM15/	Lic.No/Date:0810134768 11.03.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

137	Case No.: 450/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00590/AM16/	RLA File :03/94/040/01114/AM15/	Lic.No/Date:0310794517 11.03.2015	Defer Date:14.01.2016

	Decision : Information called for from the firm is awaited, the Committee accordingly deferred the case.		
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138	Case No.: 447/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00587/AM16/	RLA File :03/94/040/01131/AM15/	Lic.No/Date:0310794543 12.03.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

139	Case No.: 412/5/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00552/AM16/	RLA File :03/94/040/00983/AM15/	Lic.No/Date:0310794539 12.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/361/2015-PI(Norms) dated 19.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

140	Case No.: 301/5/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00441/AM16/	RLA File :08/24/040/00460/AM15/	Lic.No/Date:0810134780 12.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/380/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

141	CaseNo.: 6/1/82-ALC4/2015	Party Name:MICRO LABS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00006/AM16/	RLA File :07/24/040/00446/AM15/	Lic.No/Date:0710107776 10.03.2015	Defer Date:14.1.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

141	Case No.: 50/19/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Rejected
	HQ File :01/82/050/01538/AM15/	RLA File :09/24/040/00679/AM15/	Lic.No/Date:0910061693 12.03.2015	Defer Date:

	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.09/82 dated 30.09.2015 despite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.		
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	Case No.: 34/5/82-ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00174/AM16/	RLA File :08/24/040/00397/AM15/	Lic.No/Date:0810134800 13.03.2015	Defer Date:
142	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/1/2012-CH-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 39/4/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00078/AM16/	RLA File :31/83/040/00244/AM15/	Lic.No/Date:3110065331 13.03.2015	Defer Date:
143	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/122/2011-CH-II dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 425/5/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00565/AM16/	RLA File :03/94/040/01126/AM15/	Lic.No/Date:0310794611 16.03.2015	Defer Date:
144	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/29/2011-CH-II dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 409/5/82-ALC4/2015	Party Name:NOCIL LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
145	HQ File :01/82/050/00549/AM16/	RLA File :03/95/040/00974/AM15/	Lic.No/Date:0310794587 16.03.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

146	Case No.: 302/5/82-ALC4/2015	Party Name:STERILE INDIA	Meet No/Date:14/82-	Status: Case
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		PRIVATE LIMITED	ALC4/2015 16.12.2015	Rejected
	HQ File :01/82/050/00442/AM16/	RLA File :05/24/040/00589/AM15/	Lic.No/Date:0510393585 16.03.2015	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.05/82 dated 30.09.2015 despite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

147	Case No.:45/4/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00084/AM16/	RLA File :34/24/040/00325/AM15/	Lic.No/Date:3410041050 16.03.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

148	Case No.:6/8/82-ALC4/2015	Party Name:YELURI FORMULATIONS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00802/AM16/	RLA File :09/24/040/00690/AM15/	Lic.No/Date:0910061710 16.03.2015	Defer Date:14.01.2016
	Decision : The Committee decided to send the copy of application to DoP.			

149	Case No.:291/5/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00431/AM16/	RLA File :05/23/040/00544/AM15/	Lic.No/Date:0510393616 18.03.2015	Defer Date:14.01.2016
	Decision : The Committee decided to send copy of application to DCPC and deferred the case			

150	Case No.:426/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00566/AM16/	RLA File :03/94/040/01162/AM15/	Lic.No/Date:0310794710 19.03.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

151	Case No.:55/4/82-ALC4/2015	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00094/AM16/	RLA File :08/24/040/00476/AM15/	Lic.No/Date:0810134851 19.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/325/2015-PI(Norms) dated 16.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary			

	action as per decision of NC.
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152	Case No.:420/5/82-ALC4/2015	Party Name:KUSUMA PHARMA	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00560/AM16/	RLA File :03/94/040/01175/AM15/	Lic.No/Date:0310794718 19.03.2015	Defer Date:
	Decision :Already approved in NC 12/82 dated 18.11.2015			

153	Case No.:407/5/82-ALC4/2015	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00547/AM16/	RLA File :03/95/040/00934/AM15/	Lic.No/Date:0310794735 20.03.2015	Defer Date:14.01.2016
	Decision :The Committee decided to send a copy of application to DoP.			

154	Case No.:183/5/82-ALC4/2015	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00323/AM16/	RLA File :03/95/040/00964/AM15/	Lic.No/Date:0310794811 23.03.2015	Defer Date:14.01.2016
	Decision :The Committee decided to send a copy of application to DCPC and deferred the case.			

155	Case No.:410/5/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Rejected
	HQ File :01/82/050/00550/AM16/	RLA File :03/94/040/01184/AM15/	Lic.No/Date:0310794835 24.03.2015	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.6.2015 despite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

156	Case No.:191/5/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00331/AM16/	RLA File :04/24/040/00309/AM15/	Lic.No/Date:0410160331 24.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/425/2015-PI(Norms) dated December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

157	Case No.:193/5/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00333/AM16/	RLA File :04/24/040/00310/AM15/	Lic.No/Date:0410160332 24.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/214/2015-PI(Norms) dated December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

158	Case No.:29/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00169/AM16/	RLA File :08/24/040/00483/AM15/	Lic.No/Date:0810134917 25.03.2015	Defer Date:14.01.2016
	Decision : The Committee decided to send a copy of application to DCPC and deferred the case for want of comments.			

159	Case No.:427/5/82- ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00567/AM16/	RLA File :03/95/040/01071/AM15/	Lic.No/Date:0310794916 26.03.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/337/2015-PI(Norms) dated November 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

160	Case No.:431/5/82- ALC4/2015	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00571/AM16/	RLA File :03/94/040/01086/AM15/	Lic.No/Date:0310794964 27.03.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

161	Case No.:16/5/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00156/AM16/	RLA File :09/24/040/00736/AM15/	Lic.No/Date:0910061856 31.03.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/243/2015-PI(Norms dated Sept 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

162	Case No.:405/5/82-	Party Name:CTX	Meet No/Date:14/82-	Status:Case
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	ALC4/2015	LIFESCIENCES PVT LTD,	ALC4/2015 16.12.2015	Deferred
	HQ File :01/82/050/00545/AM16/	RLA File :03/94/040/00521/AM15/	Lic.No/Date:0310795052 31.03.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/413/2015-PI(Norms dated Sept 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

163	Case No.:31/4/82-ALC4/2015	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00070/AM16/	RLA File :31/83/040/00267/AM15/	Lic.No/Date:3110065371 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/16/2012-PI(Norms) dated 6.6.2012 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

164	Case No.:96/4/82-ALC4/2015	Party Name:MICRO LABS LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00135/AM16/	RLA File :07/24/040/00476/AM15/	Lic.No/Date:0710107968 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/316/2015-PI(Norms) dated 16.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

165	Case No.:27/5/82-ALC4/2015	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Rejected
	HQ File :01/82/050/00167/AM16/	RLA File :08/24/040/00449/AM15/	Lic.No/Date:0810134978 31.03.2015	Defer Date:
	Decision : Already rejected in NC 12/AM16			

166	Case No.:28/5/82-ALC4/2015	Party Name:RUCHI SOYA INDUSTRIES LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00168/AM16/	RLA File :56/24/040/00064/AM15/	Lic.No/Date:5610004573 31.03.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o			

	Pharmaceuticals vide U.O.. No.14010/31/2015-Ch.II dated 14.12. 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.		
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167	Case No.:432/5/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00572/AM16/	RLA File :03/94/040/01212/AM15/	Lic.No/Date:0310795110 06.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/67/2011-Ch-II dated 2.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

168	Case No.:419/5/82- ALC4/2015	Party Name:FDC LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00559/AM16/	RLA File :03/94/040/01173/AM15/	Lic.No/Date:0310795100 06.04.2015	Defer Date:27.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided defer the case for want of comments from DoP			

169	Case No.:449/5/82-ALC4/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00589/AM16/	RLA File :03/94/040/01208/AM15/	Lic.No/Date:0310795116 06.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/17/2012-Ch-II dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

170	Case No.:416/5/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Rejected
	HQ File :01/82/050/00556/AM16/	RLA File :03/94/040/01197/AM15/	Lic.No/Date:0310795139 07.04.2015	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.6.2015 despite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

171	Case No.: 26/5/82-ALC4/2015	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00166/AM16/	RLA File :08/24/040/00470/AM15/	Lic.No/Date:0810134992 07.04.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

172	Case No.: 411/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00551/AM16/	RLA File :03/95/040/01033/AM15/	Lic.No/Date:0310795186 08.04.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/330/2015-PI(Norms) dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

173	Case No.: 139/8/82-ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00935/AM16/	RLA File :03/95/040/01120/AM15/	Lic.No/Date:0310795271 13.04.2015	Defer Date:14.01.2016
	Decision : Information called for from the firm in NC 12 is awaited.			

174	Case No.: 5/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00145/AM16/	RLA File :08/24/040/00003/AM16/	Lic.No/Date:0810135051 17.04.2015	Defer Date:14.01.2016
	Decision : information called for from the firm in NC meeting No.12 is awaited.			

175	Case No.: 35/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00175/AM16/	RLA File :09/24/040/00739/AM15/	Lic.No/Date:0910061891 17.04.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DoP			

176	Case No.: 132/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00737/AM16/	RLA File :03/94/040/00024/AM16/	Lic.No/Date:0310795429 20.04.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

177	Case No.: 28/4/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00067/AM16/	RLA File :31/83/040/00272/AM15/	Lic.No/Date:3110065386 21.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/122/2011-Ch-II dated 5.10.2015. , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

178	Case No.: 22/5/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00162/AM16/	RLA File :05/23/040/00587/AM15/	Lic.No/Date:0510393920 23.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/36/2011-Ch-II dated 10.09.2015. , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

179	Case No.: 36/5/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00176/AM16/	RLA File :05/23/040/00597/AM15/	Lic.No/Date:0510393894 23.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/36/2011-Ch-II dated 10.09.2015. , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

180	Case No.: 153/7/82-ALC4/2015	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00758/AM16/	RLA File :03/94/040/00039/AM16/	Lic.No/Date:0310795534 24.04.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

181	Case No.: 29/7/82-ALC4/2015	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00634/AM16/	RLA File :04/24/040/00003/AM16/	Lic.No/Date:0410160438 24.04.2015	Defer Date:14.01.2016

	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/268/2015-PI(Norms) dated Oct. 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.		
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182	Case No.: 115/7/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00720/AM16/	RLA File :03/95/040/00042/AM16/	Lic.No/Date:0310795524 24.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/95/2011-Ch-II dated 11.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

183	Case No.: 150/7/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00755/AM16/	RLA File :03/94/040/00046/AM16/	Lic.No/Date:0310795563 27.04.2015	Defer Date:
	Decision : already approved in NC 12/AM16 dated 18.11.2015			

184	Case No.: 40/8/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00836/AM16/	RLA File :09/24/040/00042/AM16/	Lic.No/Date:0910061937 27.04.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

185	Case No.: 35/8/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00831/AM16/	RLA File :09/24/040/00068/AM16/	Lic.No/Date:0910061940 28.04.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

186	Case No.: 36/8/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00832/AM16/	RLA File :09/24/040/00067/AM16/	Lic.No/Date:0910061939 28.04.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

187	Case No.: 17/5/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00157/AM16/	RLA File :05/24/040/00030/AM16/	Lic.No/Date:0510394006 28.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/365/2015-PI(Norms) dated 19.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

188	Case No.: 174/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00314/AM16/	RLA File :07/24/040/00393/AM15/	Lic.No/Date:0710108142 01.05.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

189	Case No.: 176/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00316/AM16/	RLA File :07/24/040/00389/AM15/	Lic.No/Date:0710108141 01.05.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

190	Case No.: 177/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00317/AM16/	RLA File :07/24/040/00390/AM15/	Lic.No/Date:0710108143 01.05.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

191	Case No.: 62/8/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00858/AM16/	RLA File :09/24/040/00028/AM16/	Lic.No/Date:0910061955 01.05.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/571/2015-PI(Norms) dated December 2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

192	Case No.: 61/8/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00857/AM16/	RLA File :09/24/040/00045/AM16/	Lic.No/Date:0910061970 01.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

193	Case No.: 111/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00716/AM16/	RLA File :03/95/040/00058/AM16/	Lic.No/Date:0310795699 05.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

194	Case No.: 77/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00873/AM16/	RLA File :09/24/040/00022/AM16/	Lic.No/Date:0910061978 06.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

195	Case No.: 78/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00874/AM16/	RLA File :09/24/040/00021/AM16/	Lic.No/Date:0910061977 06.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

196	Case No.: 75/8/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00871/AM16/	RLA File :09/24/040/00051/AM16/	Lic.No/Date:0910061986 06.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

197	Case No.: 65/8/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00861/AM16/	RLA File :09/24/040/00052/AM16/	Lic.No/Date:0910061973 06.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

198	Case No.: 19/7/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00624/AM16/	RLA File :08/24/040/00036/AM16/	Lic.No/Date:0810135218 07.05.2015	Defer Date:

	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/443/2015-PI(Norms) dated Oct. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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199	Case No.: 3/5/82-ALC4/2015	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00143/AM16/	RLA File :05/24/040/00014/AM16/	Lic.No/Date:0510394126 07.05.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

200	Case No.: 7/5/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00147/AM16/	RLA File :05/23/040/00037/AM16/	Lic.No/Date:0510394177 08.05.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/339/2015-PI(Norms) dated November 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

201	Case No.: 38/8/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00834/AM16/	RLA File :09/24/040/00060/AM16/	Lic.No/Date:0910061998 08.05.2015	Defer Date:
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/571/2015-PI(Norms) dated December 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

202	Case No.: 69/8/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00865/AM16/	RLA File :09/24/040/00742/AM15/	Lic.No/Date:0910061999 08.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

203	Case No.: 76/8/82-ALC4/2015	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:14/82-ALC4/2015	Status:Case Deferred
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			16.12.2015	
	HQ File :01/82/050/00872/AM16/	RLA File :09/24/040/00062/AM16/	Lic.No/Date:0910062007 12.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.: 91/8/82-ALC4/2015	Party Name:MEDREICH LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00887/AM16/	RLA File :07/24/040/00025/AM16/	Lic.No/Date:0710108182 12.05.2015	Defer Date:
204	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/238/2013-PI(Norms) dated 24.06.2013, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 94/8/82-ALC4/2015	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status: Case Approved
205	HQ File :01/82/050/00890/AM16/	RLA File :13/24/040/00005/AM16/	Lic.No/Date:1310047866 12.05.2015	Defer Date:
	Decision : Already approved in NC.3 meeting no. 12/82 AM 16 dated 18.11.2015			

	Case No.: 95/8/82-ALC4/2015	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status: Case Approved
206	HQ File :01/82/050/00891/AM16/	RLA File :13/24/040/00004/AM16/	Lic.No/Date:1310047865 12.05.2015	Defer Date:
	Decision : Already approved in NC.3 meeting no. 12/82 AM 16 dated 18.11.2015			

	Case No.: 141/7/82-ALC4/2015	Party Name:SANOFI INDIA LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00746/AM16/	RLA File :03/95/040/00056/AM16/	Lic.No/Date:0310795833 12.05.2015	Defer Date:
207	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/573/2015-PI(Norms) dated December 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

208	Case No.: 119/7/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status: Case Rejected
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	HQ File :01/82/050/00724/AM16/	RLA File :03/95/040/00017/AM16/	Lic.No/Date:0310795866 13.05.2015	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.7/82 dated 24.7.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

209	Case No.: 32/8/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00828/AM16/	RLA File :09/24/040/00040/AM16/	Lic.No/Date:0910062015 14.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

210	Case No.: 41/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00837/AM16/	RLA File :09/24/040/00074/AM16/	Lic.No/Date:0910062016 14.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

211	Case No.: 42/8/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00838/AM16/	RLA File :09/24/040/00097/AM16/	Lic.No/Date:0910062057 21.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

212	Case No.: 199/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00339/AM16/	RLA File :04/24/040/00040/AM16/	Lic.No/Date:0410160570 21.05.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/342/2015-PI(Norms) dated November 2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

213	Case No.: 200/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00340/AM16/	RLA File :04/24/040/00038/AM16/	Lic.No/Date:0410160569 21.05.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/342/2015-PI(Norms) dated November 2015 uploaded along with these minutes decided to call for technical information from the firm and			

	deferred the case.
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214	Case No.:97/8/82-ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00893/AM16/	RLA File :08/24/040/00051/AM16/	Lic.No/Date:0810135338 22.05.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

215	Case No.:2/4/82-ALC4/2015	Party Name:HEPTACHEM & PHARMA (INDIA) PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00041/AM16/	RLA File :09/24/040/00101/AM16/	Lic.No/Date:0910062063 22.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/594/2015-PI(Norms) dated December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

216	Case No.:29/8/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00825/AM16/	RLA File :09/24/040/00734/AM15/	Lic.No/Date:0910062067 25.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

217	Case No.:164/7/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Rejected
	HQ File :01/82/050/00769/AM16/	RLA File :03/94/040/00026/AM16/	Lic.No/Date:0310795971 18.05.2015	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No. 09/82 dated 30.09.2015 despite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

217A	Case No.:45/8/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00841/AM16/	RLA File :05/24/040/00073/AM16/	Lic.No/Date:0510394342 25.05.2015	Defer Date:14.01.2016

	Decision : The Committee decided to defer the case for want of comments of DoP
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217B	Case No.: 160/7/82-ALC4/2015	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Approved
	HQ File :01/82/050/00765/AM16/	RLA File :03/94/040/00121/AM16/	Lic.No/Date:0310796029 19.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/11/2013-CH-II dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

218	Case No.: 163/14/82-ALC4/2015	Party Name:MICRO LABS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/01299/AM16/	RLA File :07/24/040/00045/AM16/	Lic.No/Date:0710108259 26.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/52/2015-PI(Norms) Sept.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

219	Case No.: 136/8/82-ALC4/2015	Party Name:SEBACIC INDIA LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00932/AM16/	RLA File :34/24/040/00049/AM16/	Lic.No/Date:3410041253 28.05.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, U.O.no.14010/79/2015-Ch-II dated 8.12.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

220	Case No.: 113/7/82-ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00718/AM16/	RLA File :03/95/040/00115/AM16/	Lic.No/Date:0310796312 29.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

221	Case No.: 86/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2015	Status: Case Deferred
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			16.12.2015	
	HQ File :01/82/050/00882/AM16/	RLA File :09/24/040/00131/AM16/	Lic.No/Date:0910062091 29.05.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

222	Case No.: 90/8/82-ALC4/2015	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00886/AM16/	RLA File :05/24/040/00072/AM16/	Lic.No/Date:0510394446 04.06.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comment of DOP.			

223	Case No.: 63/7/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00668/AM16/	RLA File :09/24/040/00740/AM15/	Lic.No/Date:0910062136 05.06.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comment of DOP.			

224	Case No.: 158/7/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00763/AM16/	RLA File :03/94/040/00158/AM16/	Lic.No/Date:0310796470 05.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/134/2012-PI(Norms) dated July, 2012 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

225	Case No.: 7/8/82-ALC4/2015	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00803/AM16/	RLA File :09/24/040/00139/AM16/	Lic.No/Date:0910062135 05.06.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

226	Case No.: 59/7/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00664/AM16/	RLA File :09/24/040/00149/AM16/	Lic.No/Date:0910062152 10.06.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

227	Case No.: 59/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82-ALC4/2015	Status:Case Deferred
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			16.12.2015	
	HQ File :01/82/050/00855/AM16/	RLA File :09/24/040/00140/AM16/	Lic.No/Date:0910062148 10.06.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

228	Case No.:68/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00864/AM16/	RLA File :09/24/040/00156/AM16/	Lic.No/Date:0910062147 10.06.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

229	Case No.:74/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00870/AM16/	RLA File :09/24/040/00127/AM16/	Lic.No/Date:0910062151 10.06.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

230	Case No.:122/14/82- ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01258/AM16/	RLA File :03/94/040/00914/AM15/	Lic.No/Date:0310796567 11.06.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

231	Case No.:177/7/82- ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00782/AM16/	RLA File :03/95/040/00124/AM16/	Lic.No/Date:0310796577 11.06.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

232	Case No.:47/14/82- ALC4/2015	Party Name:SMILAX LABORATORIES LIM TED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01183/AM 16/	RLA File :09/24/040/00155/AM16/	Lic.No/Date:09100621 67 11.06.2015	Defer Date:14.01.20 16
	Decision : The Committee decided to defer the case for want of comments of DoP			

233	Case No.:88/8/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00884/AM16/	RLA File :31/83/040/00005/AM16/	Lic.No/Date:3110065476 16.06.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			

234	Case No.: 189/5/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00329/AM16/	RLA File :09/24/040/00163/AM16/	Lic.No/Date:0910062218 19.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/536/2015-PI(Norms) dated 11.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

235	Case No.: 108/8/82-ALC4/2015	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00904/AM16/	RLA File :03/95/040/00041/AM16/	Lic.No/Date:0310796749 22.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/40/2012-Ch-II dated 11.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

236	Case No.: 1/6/82-ALC4/2015	Party Name:HERBOCHEM	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00597/AM16/	RLA File :09/24/040/00148/AM16/	Lic.No/Date:0910062238 23.06.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

237	Case No.: 121/8/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00917/AM16/	RLA File :03/95/040/00190/AM16/	Lic.No/Date:0310796766 23.06.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

238	Case No.: 110/8/82-ALC4/2015	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00906/AM16/	RLA File :03/95/040/00205/AM16/	Lic.No/Date:0310796822 24.06.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

239	Case No.: 107/8/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00903/AM16/	RLA File :03/95/040/00084/AM16/	Lic.No/Date:0310796841 24.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/92/2011-Ch-II dated 20.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

240	Case No.: 111/8/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00907/AM16/	RLA File :03/95/040/00184/AM16/	Lic.No/Date:0310796820 24.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/13/2012-Ch-II dated 05.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

241	Case No.: 56/8/82-ALC4/2015	Party Name:TRIMAX BIO SCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00852/AM16/	RLA File :09/24/040/00718/AM15/	Lic.No/Date:0910062245 24.06.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

242	Case No.: 33/14/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01169/AM16/	RLA File :34/24/040/00090/AM16/	Lic.No/Date:3410041327 26.06.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DoP.			

243	Case No.: 4/6/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00600/AM16/	RLA File :09/24/040/00188/AM16/	Lic.No/Date:0910062261 30.06.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DoP.			

244	Case No.: 89/8/82-ALC4/2015	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
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	HQ File :01/82/050/00885/AM16/	RLA File :31/83/040/00027/AM16/	Lic.No/Date:3110065523 01.07.2015	Defer Date:
	Decision : Already approved in NC.3 meeting no.12/82AM16 dated 18.11.2015.			

	Case No.:5/6/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
245	HQ File :01/82/050/00601/AM16/	RLA File :34/24/040/00091/AM16/	Lic.No/Date:3410041336 01.07.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:107/14/82- ALC4/2015	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
246	HQ File :01/82/050/01243/AM16/	RLA File :09/24/040/00193/AM16/	Lic.No/Date:0910062273 01.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/480/2014-PI(Norms) dated March 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:109/8/82- ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
247	HQ File :01/82/050/00905/AM16/	RLA File :03/95/040/00038/AM16/	Lic.No/Date:0310796997 01.07.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/330/2015-PI(Norms) dated November 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:48/14/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
248	HQ File :01/82/050/01184/AM16/	RLA File :09/24/040/00184/AM16/	Lic.No/Date:0910062272 01.07.2015	Defer Date:14.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:97/14/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
249	HQ File :01/82/050/01233/AM16/	RLA File :09/24/040/00186/AM16/	Lic.No/Date:0910062271 01.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

250	Case No.:108/14/82-	Party Name:VIVIMED LABS	Meet No/Date:14/82-	Status:Case
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	ALC4/2015	LIMITED	ALC4/2015 16.12.2015	Deferred
	HQ File :01/82/050/01244/AM16/	RLA File :09/24/040/00183/AM16/	Lic.No/Date:0910062267 01.07.2015	Defer Date:27.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

251	Case No.:109/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01245/AM16/	RLA File :09/24/040/00195/AM16/	Lic.No/Date:0910062283 02.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

252	Case No.:105/14/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01241/AM16/	RLA File :09/24/040/00191/AM16/	Lic.No/Date:0910062299 03.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

253	Case No.:28/14/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01164/AM16/	RLA File :05/24/040/00153/AM16/	Lic.No/Date:0510394804 06.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

254	Case No.:45/14/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01181/AM16/	RLA File :05/24/040/00162/AM16/	Lic.No/Date:0510394805 06.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

255	Case No.:9/6/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00605/AM16/	RLA File :09/24/040/00176/AM16/	Lic.No/Date:0910062314 07.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/536/2015-PI(Norms) dated 05.12 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

256	Case No.:98/8/82-ALC4/2015	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:14/82-ALC4/2015	Status:Case Deferred
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			16.12.2015	
	HQ File :01/82/050/00894/AM16/	RLA File :08/24/040/00109/AM16/	Lic.No/Date:0810135630 07.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

257	Case No.:27/14/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01163/AM16/	RLA File :05/24/040/00154/AM16/	Lic.No/Date:0510394812 07.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/453/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

258	Case No.:43/14/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01179/AM16/	RLA File :05/23/040/00146/AM16/	Lic.No/Date:0510394837 08.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

259	Case No.:44/14/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01180/AM16/	RLA File :05/23/040/00147/AM16/	Lic.No/Date:0510394839 08.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

260	Case No.:129/8/82-ALC4/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00925/AM16/	RLA File :03/95/040/00237/AM16/	Lic.No/Date:0310797113 08.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

261	Case No.:104/14/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01240/AM16/	RLA File :09/24/040/00701/AM15/	Lic.No/Date:0910062324 09.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

262	Case No.:54/8/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510394862	Defer

	:01/82/050/00850/AM16/	:05/23/040/00150/AM16/	09.07.2015	Date:14.01.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

263	Case No.: 50/8/82-ALC4/2015	Party Name:PUSILIN BIOTECHNOLOGY PVT.LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00846/AM16/	RLA File :06/24/040/00014/AM16/	Lic.No/Date:0610038189 09.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

264	Case No.: 51/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01187/AM16/	RLA File :09/24/040/00197/AM16/	Lic.No/Date:0910062326 13.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

265	Case No.: 58/8/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00854/AM16/	RLA File :05/23/040/00069/AM16/	Lic.No/Date:0510394892 14.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

266	Case No.: 72/8/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00868/AM16/	RLA File :05/23/040/00068/AM16/	Lic.No/Date:0510394891 14.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

267	Case No.: 162/14/82-ALC4/2015	Party Name:MICRO LABS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01298/AM16/	RLA File :07/24/040/00100/AM16/	Lic.No/Date:0710108505 14.07.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

268	Case No.: 54/14/82-ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01190/AM16/	RLA File :09/24/040/00524/AM15/	Lic.No/Date:0910062332 15.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

269	Case No.: 59/14/82-ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:14/82-ALC4/2015	Status: Case Deferred
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			16.12.2015	
	HQ File :01/82/050/01195/AM16/	RLA File :09/24/040/00525/AM15/	Lic.No/Date:0910062331 15.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

270	Case No.: 41/14/82-ALC4/2015	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01177/AM16/	RLA File :34/24/040/00031/AM16/	Lic.No/Date:3410041376 15.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

271	Case No.: 114/14/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01250/AM16/	RLA File :09/24/040/00651/AM15/	Lic.No/Date:0910062336 15.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

272	Case No.: 85/8/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00881/AM16/	RLA File :05/24/040/00167/AM16/	Lic.No/Date:0510394902 15.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

273	Case No.: 113/8/82-ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00909/AM16/	RLA File :03/95/040/00299/AM16/	Lic.No/Date:0310797251 15.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

274	Case No.: 70/8/82-ALC4/2015	Party Name:ZEISS PHARMACEUTICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00866/AM16/	RLA File :22/24/040/00024/AM16/	Lic.No/Date:2210015267 15.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

275	Case No.: 52/8/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00848/AM16/	RLA File :52/24/040/00026/AM16/	Lic.No/Date:5210041581 16.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the			

	recommendation of D/o C&PC forwarded vide U.O.No.14010/2/2014-CH-II dated 21 st October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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276	Case No.: 3/7/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00608/AM16/	RLA File :09/24/040/00202/AM16/	Lic.No/Date:0910062341 16.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

277	Case No.: 49/8/82-ALC4/2015	Party Name:M.L.A. INDUSTRIES	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00845/AM16/	RLA File :06/24/040/00015/AM16/	Lic.No/Date:0610038193 16.07.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the DCPC vide letter no 14010/75/2015-Ch.II dated 19 November 2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

278	Case No.: 113/14/82-ALC4/2015	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01249/AM16/	RLA File :09/24/040/00192/AM16/	Lic.No/Date:0910062343 16.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

279	Case No.: 120/8/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00916/AM16/	RLA File :03/95/040/00304/AM16/	Lic.No/Date:0310797293 16.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

280	Case No.: 116/8/82-ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00912/AM16/	RLA File :03/95/040/00216/AM16/	Lic.No/Date:0310797284 16.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

281	Case No.: 93/8/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00889/AM16/	RLA File :31/83/040/00050/AM16/	Lic.No/Date:3110065541 17.07.2015	Defer Date:14.01.2016

	Decision : The Committee decided to send a copy of application to DCPC and defer the case.		
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282	Case No.: 55/8/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00851/AM16/	RLA File :05/23/040/00142/AM16/	Lic.No/Date:0510394969 17.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

283	Case No.: 44/8/82-ALC4/2015	Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00840/AM16/	RLA File :31/83/040/00057/AM16/	Lic.No/Date:3110065540 17.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/24/2014-Ch-II dated 4.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

284	Case No.: 84/8/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00880/AM16/	RLA File :05/24/040/00121/AM16/	Lic.No/Date:0510394909 17.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

285	Case No.: 49/14/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01185/AM16/	RLA File :09/24/040/00205/AM16/	Lic.No/Date:0910062344 17.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

286	Case No.: 39/14/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01175/AM16/	RLA File :05/23/040/00165/AM16/	Lic.No/Date:0510395004 20.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

287	Case No.: 42/14/82-ALC4/2015	Party Name:MEDICAMEN ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01178/AM16/	RLA File :05/24/040/00193/AM16/	Lic.No/Date:0510395021 21.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

288	Case No.: 38/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01174/AM16/	RLA File :05/24/040/00115/AM16/	Lic.No/Date:0510395018 21.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

289	Case No.: 112/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01248/AM16/	RLA File :09/24/040/00221/AM16/	Lic.No/Date:0910062348 21.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

290	Case No.: 71/8/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00867/AM16/	RLA File :05/23/040/00161/AM16/	Lic.No/Date:0510395027 22.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/36/2011-Ch-II dated 19.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

291	Case No.: 150/14/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01286/AM16/	RLA File :09/24/040/00242/AM16/	Lic.No/Date:0910062366 23.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

292	Case No.: 1/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00797/AM16/	RLA File :09/24/040/00236/AM16/	Lic.No/Date:0910062367 23.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

293	Case No.: 2/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00798/AM16/	RLA File :09/24/040/00246/AM16/	Lic.No/Date:0910062368 23.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

294	Case No.: 3/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2015	Status:Case Deferred
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			16.12.2015	
	HQ File :01/82/050/00799/AM16/	RLA File :09/24/040/00235/AM16/	Lic.No/Date:0910062369 23.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

295	Case No.:4/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00800/AM16/	RLA File :09/24/040/00237/AM16/	Lic.No/Date:0910062370 23.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

296	Case No.:50/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01186/AM16/	RLA File :09/24/040/00226/AM16/	Lic.No/Date:0910062363 23.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

297	Case No.:149/14/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01285/AM16/	RLA File :09/24/040/00230/AM16/	Lic.No/Date:0910062365 23.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemical).			

298	Case No.:79/8/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00875/AM16/	RLA File :05/24/040/00110/AM16/	Lic.No/Date:0510395084 24.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

299	Case No.:10/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00806/AM16/	RLA File :09/24/040/00215/AM16/	Lic.No/Date:0910062383 27.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

300	Case No.:115/8/82-ALC4/2015	Party Name:MERCK LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00911/AM16/	RLA File :03/95/040/00321/AM16/	Lic.No/Date:0310797685 27.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

301	Case No.: 117/8/82-ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00913/AM16/	RLA File :03/95/040/00250/AM16/	Lic.No/Date:0310797677 27.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

302	Case No.: 101/14/82-ALC4/2015	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01237/AM16/	RLA File :09/24/040/00175/AM16/	Lic.No/Date:0910062388 28.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/164/2015-PI(Norms) dated 19 th October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

303	Case No.: 11/8/82-ALC4/2015	Party Name:INTER LABS (INDIA)PVT LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00807/AM16/	RLA File :09/24/040/00249/AM16/	Lic.No/Date:0910062391 28.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

304	Case No.: 148/14/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01284/AM16/	RLA File :09/24/040/00099/AM16/	Lic.No/Date:0910062389 28.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

305	Case No.: 73/8/82-ALC4/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00869/AM16/	RLA File :05/24/040/00213/AM16/	Lic.No/Date:0510395102 28.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

306	Case No.: 1/10/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00957/AM16/	RLA File :09/24/040/00211/AM16/	Lic.No/Date:0910062393 28.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

307	Case No.: 32/14/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/01168/AM16/	RLA File :34/24/040/00116/AM16/	Lic.No/Date:3410041412 29.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/385/2013-PI(Norms) dated 26.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

308	Case No.: 12/8/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00808/AM16/	RLA File :09/24/040/00250/AM16/	Lic.No/Date:0910062397 29.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

309	Case No.: 13/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00809/AM16/	RLA File :09/24/040/00243/AM16/	Lic.No/Date:0910062398 29.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

310	Case No.: 14/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00810/AM16/	RLA File :09/24/040/00241/AM16/	Lic.No/Date:0910062399 29.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

311	Case No.: 15/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00811/AM16/	RLA File :09/24/040/00261/AM16/	Lic.No/Date:0910062400 29.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

312	Case No.: 170/14/82-ALC4/2015	Party Name:PI INDUSTRIES LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01306/AM16/	RLA File :13/24/040/00015/AM16/	Lic.No/Date:1310047932 29.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

313	Case No.: 99/8/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
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	HQ File :01/82/050/00895/AM16/	RLA File :03/95/040/00313/AM16/	Lic.No/Date:0310797796 29.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.no.14010/62/2010-CH-II dated 19 th October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:16/8/82-ALC4/2015	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
314	HQ File :01/82/050/00812/AM16/	RLA File :09/24/040/00229/AM16/	Lic.No/Date:0910062415 30.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:131/14/82- ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
315	HQ File :01/82/050/01267/AM16/	RLA File :09/24/040/00212/AM16/	Lic.No/Date:0910062413 30.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:60/14/82- ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
316	HQ File :01/82/050/01196/AM16/	RLA File :09/24/040/00256/AM16/	Lic.No/Date:0910062418 31.07.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:169/14/82- ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
317	HQ File :01/82/050/01305/AM16/	RLA File :31/83/040/00018/AM16/	Lic.No/Date:3110065573 03.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:12/14/82- ALC4/2015	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
318	HQ File :01/82/050/01148/AM16/	RLA File :03/95/040/00326/AM16/	Lic.No/Date:0310797879 03.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

	Case No.:17/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
319	HQ File :01/82/050/00813/AM16/	RLA File :09/24/040/00251/AM16/	Lic.No/Date:0910062426 03.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

320	Case No.: 165/14/82-ALC4/2015	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01301/AM16/	RLA File :31/83/040/00055/AM16/	Lic.No/Date: 3110065577 04.08.2015	Defer Date: 14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

321	Case No.: 166/14/82-ALC4/2015	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01302/AM16/	RLA File :31/83/040/00054/AM16/	Lic.No/Date: 3110065576 04.08.2015	Defer Date: 14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

322	Case No.: 167/14/82-ALC4/2015	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01303/AM16/	RLA File :31/83/040/00053/AM16/	Lic.No/Date: 3110065578 04.08.2015	Defer Date: 14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

323	Case No.: 168/14/82-ALC4/2015	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date: 14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01304/AM16/	RLA File :31/83/040/00024/AM16/	Lic.No/Date: 3110065579 04.08.2015	Defer Date: 14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

324	Case No.: 37/14/82-ALC4/2015	Party Name: SENTISS PHARMA PVT.LTD.	Meet No/Date: 14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01173/AM16/	RLA File :05/24/040/00218/AM16/	Lic.No/Date: 0510395161 04.08.2015	Defer Date: 27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

325	Case No.: 153/14/82-ALC4/2015	Party Name: SENTISS PHARMA PVT.LTD.	Meet No/Date: 14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/01289/AM16/	RLA File :05/24/040/00220/AM16/	Lic.No/Date: 0510395216 04.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/335/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

326	Case No.: 26/14/82-ALC4/2015	Party Name: ALEMBIC	Meet No/Date: 14/82-	Status: Case
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		PHARMACEUTICALS LTD	ALC4/2015 16.12.2015	Approved
	HQ File :01/82/050/01162/AM16/	RLA File :34/24/040/00132/AM16/	Lic.No/Date:3410041435 05.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/304/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

327	Case No.:25/14/82-ALC4/2015	Party Name:STERMONE CHEMICALS PVT LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01161/AM16/	RLA File :34/24/040/00101/AM16/	Lic.No/Date:3410041432 05.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

328	Case No.:11/14/82-ALC4/2015	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01147/AM16/	RLA File :03/95/040/00349/AM16/	Lic.No/Date:0310797971 05.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

329	Case No.:13/14/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01149/AM16/	RLA File :03/95/040/00325/AM16/	Lic.No/Date:0310797969 05.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

330	Case No.:96/8/82-ALC4/2015	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/00892/AM16/	RLA File :05/24/040/00216/AM16/	Lic.No/Date:0510395233 06.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/548/2015-PI(Norms) dated 17.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

331	Case No.:10/14/82-ALC4/2015	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01146/AM16/	RLA File :03/95/040/00226/AM16/	Lic.No/Date:0310797988 06.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/315/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of			

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332	Case No.:95/14/82-ALC4/2015	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01231/AM16/	RLA File :09/24/040/00216/AM16/	Lic.No/Date:0910062459 07.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

333	Case No.:40/14/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01176/AM16/	RLA File :05/23/040/00188/AM16/	Lic.No/Date:0510395248 07.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/601/2015-PI(Norms) dated December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

334	Case No.:29/14/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01165/AM16/	RLA File :17/24/040/00041/AM16/	Lic.No/Date:1710006161 07.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

335	Case No.:19/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00815/AM16/	RLA File :09/24/040/00267/AM16/	Lic.No/Date:0910062455 07.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

336	Case No.:18/8/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00814/AM16/	RLA File :09/24/040/00270/AM16/	Lic.No/Date:0910062454 07.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

337	Case No.:14/14/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01150/AM16/	RLA File :03/95/040/00356/AM16/	Lic.No/Date:0310798008 07.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

338	Case No.:4/14/82-ALC4/2015	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01140/AM16/	RLA File :03/95/040/00350/AM16/	Lic.No/Date:0310798032 10.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

339	Case No.:18/14/82-ALC4/2015	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01154/AM16/	RLA File :03/95/040/00317/AM16/	Lic.No/Date:0310798039 10.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

340	Case No.:5/14/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01141/AM16/	RLA File :03/95/040/00354/AM16/	Lic.No/Date:0310798033 10.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

341	Case No.:23/8/82-ALC4/2015	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00819/AM16/	RLA File :09/24/040/00091/AM16/	Lic.No/Date:0910062478 11.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

342	Case No.:55/14/82-ALC4/2015	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01191/AM16/	RLA File :09/24/040/00260/AM16/	Lic.No/Date:0910062472 11.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/164/2015-PI(Norms) dated 19 th October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

343	Case No.:62/14/82-ALC4/2015	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01198/AM16/	RLA File :09/24/040/00259/AM16/	Lic.No/Date:0910062473 11.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/164/2015-PI(Norms) dated 19 th October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

344	Case No.: 22/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00818/AM16/	RLA File :09/24/040/00287/AM16/	Lic.No/Date:0910062467 11.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

345	Case No.: 31/14/82-ALC4/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01167/AM16/	RLA File :34/24/040/00134/AM16/	Lic.No/Date:3410041440 11.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

346	Case No.: 155/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01291/AM16/	RLA File :05/24/040/00237/AM16/	Lic.No/Date:0510395271 11.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

347	Case No.: 160/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01296/AM16/	RLA File :09/24/040/00286/AM16/	Lic.No/Date:0910062483 12.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

348	Case No.: 25/8/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00821/AM16/	RLA File :09/24/040/00112/AM16/	Lic.No/Date:0910062498 13.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

349	Case No.: 133/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01269/AM16/	RLA File :09/24/040/00298/AM16/	Lic.No/Date:0910062500 14.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

350	Case No.: 20/14/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01156/AM16/	RLA File :03/95/040/00130/AM16/	Lic.No/Date:0310798188 14.08.2015	Defer Date:14.01.2016

	Decision : The Committee decided to defer the case for want of comments of DC&PC
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351	Case No.: 22/14/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01158/AM16/	RLA File :03/95/040/00077/AM16/	Lic.No/Date:0310798195 14.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

352	Case No.: 69/14/82-ALC4/2015	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01205/AM16/	RLA File :09/24/040/00217/AM16/	Lic.No/Date:0910062501 14.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

353	Case No.: 21/14/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01157/AM16/	RLA File :03/95/040/00199/AM16/	Lic.No/Date:0310798226 17.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

354	Case No.: 34/14/82-ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01170/AM16/	RLA File :34/24/040/00144/AM16/	Lic.No/Date:3410041464 17.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

355	Case No.: 27/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/00823/AM16/	RLA File :09/24/040/00271/AM16/	Lic.No/Date:0910062515 18.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/323/2013-PI(Norms) dated 24.06.2013 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

356	Case No.: 26/8/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00822/AM16/	RLA File :09/24/040/00292/AM16/	Lic.No/Date:0910062510 18.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

357	Case No.: 96/14/82-	Party Name:MAITHRI	Meet No/Date:14/82-	Status: Case
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	ALC4/2015	LABORATORIES (P) LTD.,	ALC4/2015 16.12.2015	Deferred
	HQ File :01/82/050/01232/AM16/	RLA File :09/24/040/00293/AM16/	Lic.No/Date:0910062511 18.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

358	Case No.:99/14/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01235/AM16/	RLA File :09/24/040/00231/AM16/	Lic.No/Date:0910062516 18.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

359	Case No.:70/14/82- ALC4/2015	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01206/AM16/	RLA File :09/24/040/00280/AM16/	Lic.No/Date:0910062520 19.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

360	Case No.:154/14/82- ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01290/AM16/	RLA File :05/24/040/00381/AM15/	Lic.No/Date:0510395357 19.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

361	Case No.:68/14/82- ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01204/AM16/	RLA File :09/24/040/00368/AM15/	Lic.No/Date:0910062518 19.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

362	Case No.:30/14/82- ALC4/2015	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01166/AM16/	RLA File :34/24/040/00143/AM16/	Lic.No/Date:3410041467 20.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

363	Case No.:6/14/82-ALC4/2015	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01142/AM16/	RLA File :03/95/040/00364/AM16/	Lic.No/Date:0310798287 20.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of PC Division			

364	Case No.:19/14/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01155/AM16/	RLA File :03/95/040/00389/AM16/	Lic.No/Date:0310798289 20.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

365	Case No.:58/14/82-ALC4/2015	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01194/AM16/	RLA File :09/24/040/00232/AM16/	Lic.No/Date:0910062527 21.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/480/2014-PI(Norms) dated March 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

366	Case No.:66/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01202/AM16/	RLA File :09/24/040/00290/AM16/	Lic.No/Date:0910062526 21.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

367	Case No.:28/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00824/AM16/	RLA File :09/24/040/00313/AM16/	Lic.No/Date:0910062532 25.08.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/143/2015-PI(Norms) dated October 2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

368	Case No.:23/14/82-ALC4/2015	Party Name:RUSAN PHARMA LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01159/AM16/	RLA File :03/95/040/00400/AM16/	Lic.No/Date:0310798441 25.08.2015	Defer Date:14.01.2016
	Decision :: The Committee decided to defer the case for want of comments of DOP.			

369	Case No.:3/14/82-ALC4/2015	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01139/AM16/	RLA File :03/95/040/00401/AM16/	Lic.No/Date:0310798433 25.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

370	Case No.:123/14/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01259/AM16/	RLA File :05/24/040/00249/AM16/	Lic.No/Date:0510395461 27.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/451/2015-PI(Norms) dated November.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

371	Case No.:24/14/82-ALC4/2015	Party Name:SHUBHAM SPECIALTY PRODUCTS	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01160/AM16/	RLA File :03/95/040/00348/AM16/	Lic.No/Date:0310798516 27.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

372	Case No.:35/14/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01171/AM16/	RLA File :22/24/040/00032/AM16/	Lic.No/Date:2210015295 27.08.2015	Defer Date:14.01.2016
	Decision :: The Committee decided to defer the case for want of comments of DOP.			

373	Case No.:36/14/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01172/AM16/	RLA File :22/24/040/00034/AM16/	Lic.No/Date:2210015294 27.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

374	Case No.:133/8/82-ALC4/2015	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00929/AM16/	RLA File :09/24/040/00227/AM16/	Lic.No/Date:0910062545 28.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

375	Case No.:131/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00927/AM16/	RLA File :09/24/040/00324/AM16/	Lic.No/Date:0910062542 28.08.2015	Defer Date:14.01.2016
	Decision :: The Committee decided to defer the case for want of comments of DOP.			

376	Case No.:132/8/82-	Party Name:HETERO LABS	Meet No/Date:14/82-	Status:Case
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	ALC4/2015	LIMITED	ALC4/2015 16.12.2015	Deferred
	HQ File :01/82/050/00928/AM16/	RLA File :09/24/040/00325/AM16/	Lic.No/Date:0910062543 28.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

377	Case No.:82/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01218/AM16/	RLA File :05/24/040/00233/AM16/	Lic.No/Date:0510395480 31.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

378	Case No.:89/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01225/AM16/	RLA File :05/24/040/00224/AM16/	Lic.No/Date:0510395479 31.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

379	Case No.:94/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01230/AM16/	RLA File :05/24/040/00202/AM16/	Lic.No/Date:0510395481 31.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

380	Case No.:17/14/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01153/AM16/	RLA File :03/95/040/00414/AM16/	Lic.No/Date:0310798585 31.08.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

381	Case No.:93/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01229/AM16/	RLA File :05/24/040/00244/AM16/	Lic.No/Date:0510395493 01.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

382	Case No.:92/14/82-ALC4/2015	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01228/AM16/	RLA File :13/24/040/00022/AM16/	Lic.No/Date:1310047967 03.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/375/2015-PI(Norms)			

	dated December 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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383	Case No.:134/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00930/AM16/	RLA File :09/24/040/00336/AM16/	Lic.No/Date:0910062550 03.09.2015	Defer Date:14.01.2016
	Decision :: The Committee decided to defer the case for want of comments of DOP.			

384	Case No.:57/14/82-ALC4/2015	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01193/AM16/	RLA File :09/24/040/00322/AM16/	Lic.No/Date:0910062547 03.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

385	Case No.:84/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01220/AM16/	RLA File :05/24/040/00262/AM16/	Lic.No/Date:0510395506 03.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

386	Case No.:141/14/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01277/AM16/	RLA File :17/24/040/00050/AM16/	Lic.No/Date:1710006170 04.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

387	Case No.:111/14/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01247/AM16/	RLA File :09/24/040/00340/AM16/	Lic.No/Date:0910062553 04.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

388	Case No.:52/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01188/AM16/	RLA File :09/24/040/00323/AM16/	Lic.No/Date:0910062554 04.09.2015	Defer Date:14.01.2016
	Decision :: The Committee decided to defer the case for want of comments of DOP.			

389	Case No.:83/14/82-	Party Name:V.D.H.	Meet No/Date:14/82-	Status:Case
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	ALC4/2015	ORGANICS PVT. LTD	ALC4/2015 16.12.2015	Deferred
	HQ File :01/82/050/01219/AM16/	RLA File :05/24/040/00271/AM16/	Lic.No/Date:0510395542 07.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

390	Case No.:56/14/82- ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01192/AM16/	RLA File :09/24/040/00134/AM16/	Lic.No/Date:0910062560 08.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

391	Case No.:46/14/82- ALC4/2015	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01182/AM16/	RLA File :56/24/040/00005/AM16/	Lic.No/Date:5610004674 09.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

392	Case No.:53/14/82- ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01189/AM16/	RLA File :09/24/040/00315/AM16/	Lic.No/Date:0910062581 09.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

393	Case No.:157/14/82- ALC4/2015	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01293/AM16/	RLA File :52/24/040/00042/AM16/	Lic.No/Date:5210041630 10.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

394	Case No.:147/14/82- ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01283/AM16/	RLA File :09/24/040/00335/AM16/	Lic.No/Date:0910062586 10.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

395	Case No.:125/14/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01261/AM16/	RLA File :09/24/040/00345/AM16/	Lic.No/Date:0910062589 10.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

396	Case No.:78/14/82-ALC4/2015	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01214/AM16/	RLA File :34/24/040/00148/AM16/	Lic.No/Date:3410041505 11.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

397	Case No.:116/14/82-ALC4/2015	Party Name:SMILAX LABORATORIES LIMITE D	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01252/AM16/	RLA File :09/24/040/00342/AM16/	Lic.No/Date:0910062590 11.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/86/2015-PI(Norms) dated September 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

398	Case No.:135/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01271/AM16/	RLA File :09/24/040/00330/AM16/	Lic.No/Date:0910062591 11.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/483/2015-PI(Norms) dated November 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

399	Case No.:8/14/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01144/AM16/	RLA File :03/95/040/00343/AM16/	Lic.No/Date:0310798846 14.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

400	Case No.:110/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01246/AM16/	RLA File :09/24/040/00305/AM16/	Lic.No/Date:0910062601 14.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

401	Case No.:134/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062602	Defer

	:01/82/050/01270/AM16/	:09/24/040/00273/AM16/	14.09.2015	Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

402	Case No.: 7/14/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01143/AM16/	RLA File :03/95/040/00426/AM16/	Lic.No/Date:0310798872 14.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

403	Case No.: 61/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01197/AM16/	RLA File :09/24/040/00327/AM16/	Lic.No/Date:0910062599 14.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/559/2015-PI(Norms) dated December 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

404	Case No.: 74/14/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01210/AM16/	RLA File :34/24/040/00120/AM16/	Lic.No/Date:3410041510 15.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

405	Case No.: 87/14/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01223/AM16/	RLA File :22/24/040/00042/AM16/	Lic.No/Date:2210015310 15.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/604/2015-PI(Norms) dated December 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

406	Case No.: 15/14/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01151/AM16/	RLA File :03/95/040/00360/AM16/	Lic.No/Date:0310798909 15.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

407	Case No.: 77/14/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
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	HQ File :01/82/050/01213/AM16/	RLA File :34/24/040/00164/AM16/	Lic.No/Date:3410041519 16.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

408	Case No.:100/14/82-ALC4/2015	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01236/AM16/	RLA File :09/24/040/00351/AM16/	Lic.No/Date:0910062623 16.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

409	Case No.:9/14/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01145/AM16/	RLA File :03/95/040/00434/AM16/	Lic.No/Date:0310798944 16.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

410	Case No.:72/14/82-ALC4/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01208/AM16/	RLA File :34/24/040/00168/AM16/	Lic.No/Date:3410041517 16.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

411	Case No.:98/14/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01234/AM16/	RLA File :09/24/040/00333/AM16/	Lic.No/Date:0910062625 16.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

412	Case No.:115/14/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01251/AM16/	RLA File :09/24/040/00334/AM16/	Lic.No/Date:0910062626 16.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

413	Case No.:124/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01260/AM16/	RLA File :09/24/040/00355/AM16/	Lic.No/Date:0910062622 16.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

414	Case No.:67/14/82-	Party Name:LEE PHARMA	Meet No/Date:14/82-	Status:Case
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	ALC4/2015	LIMITED	ALC4/2015 16.12.2015	Deferred
	HQ File :01/82/050/01203/AM16/	RLA File :09/24/040/00360/AM16/	Lic.No/Date:0910062631 18.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

415	Case No.:71/14/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01207/AM16/	RLA File :09/24/040/00376/AM16/	Lic.No/Date:0910062633 21.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

416	Case No.:76/14/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01212/AM16/	RLA File :05/24/040/00289/AM16/	Lic.No/Date:0510395688 22.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/453/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

417	Case No.:64/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01200/AM16/	RLA File :09/24/040/00375/AM16/	Lic.No/Date:0910062644 22.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

418	Case No.:117/14/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01253/AM16/	RLA File :04/24/040/00140/AM16/	Lic.No/Date:0410161044 22.09.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/342/2015-PI(Norms) dated November 2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

419	Case No.:118/14/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01254/AM16/	RLA File :04/24/040/00139/AM16/	Lic.No/Date:0410161045 22.09.2015	Defer Date:14.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/342/2015-PI(Norms) dated November 2015 uploaded			

	along with these minutes decided to call for technical information from the firm and deferred the case.
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420	Case No.:16/14/82-ALC4/2015	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01152/AM16/	RLA File :03/95/040/01072/AM15/	Lic.No/Date:0310798994 22.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

421	Case No.:63/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01199/AM16/	RLA File :09/24/040/00357/AM16/	Lic.No/Date:0910062636 22.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/559/2015-PI(Norms) dated December 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

422	Case No.:103/14/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01239/AM16/	RLA File :09/24/040/00362/AM16/	Lic.No/Date:0910062635 22.09.2015	Defer Date:14.01.2016
	Decision : The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/123/2015-PI(Norms) dated November 2015 uploaded along with these minutes decided to call for information from the firm.			

423	Case No.:90/14/82-ALC4/2015	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01226/AM16/	RLA File :52/24/040/00047/AM16/	Lic.No/Date:5210041640 23.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

424	Case No.:75/14/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01211/AM16/	RLA File :05/24/040/00281/AM16/	Lic.No/Date:0510395710 23.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

425	Case No.:106/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01242/AM16/	RLA File :09/24/040/00373/AM16/	Lic.No/Date:0910062649 23.09.2015	Defer Date:14.01.2016

	Decision : The Committee decided to defer the case for want of comments of DOP.
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426	Case No.: 85/14/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01221/AM16/	RLA File :05/24/040/00302/AM16/	Lic.No/Date:0510395716 23.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

427	Case No.: 91/14/82-ALC4/2015	Party Name:CURETECH SKINCARE	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01227/AM16/	RLA File :22/21/040/00029/AM16/	Lic.No/Date:2210015316 24.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

428	Case No.: 73/14/82-ALC4/2015	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/01209/AM16/	RLA File :34/24/040/00167/AM16/	Lic.No/Date:3410041554 24.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/407/2014-PI(Norms) dated Oct. 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

429	Case No.: 4/10/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00960/AM16/	RLA File :09/24/040/00385/AM16/	Lic.No/Date:0910062662 24.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

430	Case No.: 3/10/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00959/AM16/	RLA File :09/24/040/00378/AM16/	Lic.No/Date:0910062661 24.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

431	Case No.: 2/10/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/00958/AM16/	RLA File :09/24/040/00377/AM16/	Lic.No/Date:0910062660 24.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

432	Case No.: 86/14/82-	Party	Meet No/Date:14/82-	Status: Case
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	ALC4/2015	Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	ALC4/2015 16.12.2015	Deferred
	HQ File :01/82/050/01222/AM16/	RLA File :35/24/040/00005/AM16/	Lic.No/Date:3510044794 25.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

433	Case No.:5/10/82-ALC4/2015	Party Name:CONCORD BIOTECH LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00961/AM16/	RLA File :08/24/040/00181/AM16/	Lic.No/Date:0810136115 28.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

434	Case No.:88/14/82- ALC4/2015	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01224/AM16/	RLA File :05/24/040/00279/AM16/	Lic.No/Date:0510395748 28.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

435	Case No.:65/14/82- ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01201/AM16/	RLA File :09/24/040/00291/AM16/	Lic.No/Date:0910062665 28.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

436	Case No.:79/14/82- ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01215/AM16/	RLA File :05/23/040/00274/AM16/	Lic.No/Date:0510395773 30.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of AYUSH			

437	Case No.:6/10/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00962/AM16/	RLA File :09/24/040/00321/AM16/	Lic.No/Date:0910062670 30.09.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

438	Case No.:80/14/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01216/AM16/	RLA File :05/23/040/00267/AM16/	Lic.No/Date:0510395789 01.10.2015	Defer Date:

	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/36/2011-Ch-II dated 10.09.2015. , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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439	Case No.: 81/14/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/01217/AM16/	RLA File :05/23/040/00257/AM16/	Lic.No/Date:0510395788 01.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/36/2011-Ch-II dated 10.09.2015. , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

440	Case No.: 102/14/82-ALC4/2015	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/01238/AM16/	RLA File :09/24/040/00397/AM16/	Lic.No/Date:0910062672 05.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/480/2014-PI(Norms) dated March 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

441	Case No.: 126/14/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01262/AM16/	RLA File :05/23/040/00285/AM16/	Lic.No/Date:0510395839 07.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

442	Case No.: 128/14/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Approved
	HQ File :01/82/050/01264/AM16/	RLA File :05/23/040/00284/AM16/	Lic.No/Date:0510395838 07.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/224/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

443	Case No.: 129/14/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status: Case Deferred
	HQ File :01/82/050/01265/AM16/	RLA File :05/23/040/00281/AM16/	Lic.No/Date:0510395837 07.10.2015	Defer Date:14.01.2016

Decision : The Committee decided to defer the case for want of comments of DOP.

444	Case No.: 7/10/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/00963/AM16/	RLA File :09/24/040/00384/AM16/	Lic.No/Date:0910062684 07.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

445	Case No.: 139/14/82-ALC4/2015	Party Name:MAMTA POLYCOATS	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01275/AM16/	RLA File :34/24/040/00178/AM16/	Lic.No/Date:3410041581 08.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

446	Case No.: 130/14/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01266/AM16/	RLA File :05/24/040/00317/AM16/	Lic.No/Date:0510395874 09.10.2015	Defer Date:16.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

447	Case No.: 164/14/82-ALC4/2015	Party Name:AASHA BIOCHEM	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01300/AM16/	RLA File :10/24/040/00049/AM16/	Lic.No/Date:1010059293 12.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

448	Case No.: 140/14/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01276/AM16/	RLA File :34/24/040/00175/AM16/	Lic.No/Date:3410041586 12.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

449	Case No.: 144/14/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01280/AM16/	RLA File :52/24/040/00049/AM16/	Lic.No/Date:5210041658 14.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

450	Case No.: 132/14/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
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	HQ File :01/82/050/01268/AM16/	RLA File :34/24/040/00180/AM16/	Lic.No/Date:3410041592 14.10.2015	Defer Date:14.01.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC				

	Case No.:138/14/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
451	HQ File :01/82/050/01274/AM16/	RLA File :05/24/040/00324/AM16/	Lic.No/Date:0510395922 14.10.2015	Defer Date:
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/129/2014-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:152/14/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Deferred
452	HQ File :01/82/050/01288/AM16/	RLA File :05/24/040/00335/AM16/	Lic.No/Date:0510395899 14.10.2015	Defer Date:14.01.2016
Decision : The Committee decided to defer the case for want of comments of DC&P				

	Case No.:142/14/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
453	HQ File :01/82/050/01278/AM16/	RLA File :05/24/040/00331/AM16/	Lic.No/Date:0510395932 15.10.2015	Defer Date:
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/453/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:143/14/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Approved
454	HQ File :01/82/050/01279/AM16/	RLA File :05/24/040/00330/AM16/	Lic.No/Date:0510395931 15.10.2015	Defer Date:
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/487/2015-PI(Norms) dated 14 th November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:119/14/82-ALC4/2015	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:14/82- ALC4/2015 16.12.2015	Status:Case Rejected
455	HQ File :01/82/050/01255/AM16/	RLA File :61/24/040/00012/AM16/	Lic.No/Date:6110001323 15.10.2015	Defer Date:
Decision : The Committee noted that import item not mention in the application. The Committee decided to reject the case. RA concerned may take necessary action as per decision of NC.				

456	Case No.:158/14/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01294/AM16/	RLA File :05/23/040/00305/AM16/	Lic.No/Date:0510395945 16.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

457	Case No.:137/14/82-ALC4/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01273/AM16/	RLA File :05/23/040/00275/AM16/	Lic.No/Date:0510395972 19.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

458	Case No.:156/14/82-ALC4/2015	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01292/AM16/	RLA File :04/24/040/00158/AM16/	Lic.No/Date:0410161133 20.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

459	Case No.:161/14/82-ALC4/2015	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01297/AM16/	RLA File :03/94/040/01226/AM15/	Lic.No/Date:0310799680 26.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

460	Case No.:146/14/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01282/AM16/	RLA File :05/23/040/00308/AM16/	Lic.No/Date:0510396019 26.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DCPC forwarded vide O.M. No.1401036/2011.CH-II dated 10.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

461	Case No.:145/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01281/AM16/	RLA File :05/24/040/00250/AM16/	Lic.No/Date:0510396054 29.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

462	Case No.:151/14/82-	Party Name:PAYAL	Meet No/Date:14/82-	Status:Case
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	ALC4/2015	PETROCHEM PRIVATE LIMITED	ALC4/2015 16.12.2015	Deferred
	HQ File :01/82/050/01287/AM16/	RLA File :05/24/040/00308/AM16/	Lic.No/Date:0510396056 29.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

463	Case No.:136/14/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01272/AM16/	RLA File :05/23/040/00293/AM16/	Lic.No/Date:0510396078 30.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

464	Case No.:159/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01295/AM16/	RLA File :05/24/040/00343/AM16/	Lic.No/Date:0510396075 30.10.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

465	Case No.:1/14/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01137/AM16/	RLA File :09/24/040/00516/AM16/	Lic.No/Date:0910062901 26.11.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

466	Case No.:171/14/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01307/AM16/	RLA File :03/94/040/00533/AM16/	Lic.No/Date:0310800496 30.11.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

467	Case No.:172/14/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01308/AM16/	RLA File :09/24/040/00480/AM16/	Lic.No/Date:0910062921 02.12.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DOP..			

468	Case No.:174/14/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Deferred
	HQ File :01/82/050/01310/AM16/	RLA File :09/24/040/00515/AM16/	Lic.No/Date:0910062931 03.12.2015	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

469	Case No.:175/14/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2015 16.12.2015	Status:Case Approved
	HQ File :01/82/050/01311/AM16/	RLA File :09/24/040/00471/AM16/	Lic.No/Date:0910062934 04.12.2015	Defer Date:14.01.2016
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DOP forwarded vide O.M. No.14010/360/2014.CH-II dated January, 2015. uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

**Manual Agenda of NC Meeting No.14/82/2015
Scheduled to be held on 16.12.2015**

Case No. B- 01 M.No.14/AM-16 Date 16.12.2015	M/s. KLJ Plasticizers Ltd File No. 01/82/050/00831/AM 15 RLA No.05/23/040/00214/AM 15 Adv.Auth. No. 0510390804 dt. 28.08.2014
Decision: The Committee considered the case for ratification of norms as per agenda. The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/36/2011-Ch-II dated 10.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.	

Case No. B- 02 M.No.14/AM-16 Date 16.12.2015	M/s. Micro Lab Ltd File No. 01/82/50/00015/AM-15 RLA No.07/24/040/00318/AM14 Adv.Auth. No. 0710100791 dt. 23.12.2013								
Decision: The Committee considered the case for ratification of norms as per agenda. The Committee decided to ratify norms for the export product as per SION or as applied by the firm whichever is less under para 4.07 of HBP Vol.1 as per details given below.									
<table border="1"> <tr> <td>Amoxicillin 250 mg /caps</td><td>SION A-54</td></tr> <tr> <td>Flucloxacilline 250 mg caps</td><td>SION A-235</td></tr> <tr> <td>Amoxicillin 125 Oral suspension (125mg/5ml)</td><td>SION A-56</td></tr> <tr> <td>Flucloxacillin 125 Oral suspension (125mg/5ml)</td><td>SION A-237</td></tr> </table>		Amoxicillin 250 mg /caps	SION A-54	Flucloxacilline 250 mg caps	SION A-235	Amoxicillin 125 Oral suspension (125mg/5ml)	SION A-56	Flucloxacillin 125 Oral suspension (125mg/5ml)	SION A-237
Amoxicillin 250 mg /caps	SION A-54								
Flucloxacilline 250 mg caps	SION A-235								
Amoxicillin 125 Oral suspension (125mg/5ml)	SION A-56								
Flucloxacillin 125 Oral suspension (125mg/5ml)	SION A-237								
RA concerned may take necessary action as per decision of NC.									

Case No. B- 03 M.No.14/AM-16 Date 16.12.2015	M/s. Piramal Healthcare Ltd File No. 01/82/050/00056/AM 12 RLA No.03/95/040/00949/AM 11 Adv.Auth. No. 0310620143 dt. 08.03.2011
Decision: The Committee considered the case for ratification norms as per agenda. The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/70/2015-Ch-II dated 20.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.	

Case No. B- 04 M.No.14/AM-16 Date 16.12.2015	M/s. Jubilant Life Sciences Ltd File No. 01/82/162/00371/AM 14
Decision: The Committee considered the case for revision of norms as per agenda and decided defer the case for want of comment of DCPC	

Case No. B- 05 M.No.14/AM-16 Date 16.12.2015	M/s. Metropolitan Eximchem Ltd File No. 01/82/050/01085/AM 14 RLA No.03/95/040/00736/AM 14 Adv.Auth. No. 0310762602 dt. 19.12.2013
Decision: The Committee considered the case for correction in ratified norms as per agenda. The Committee decided to defer the case for want of comments of DCPC.	

Case No. B- 06 M.No.14/AM-16 Date 16.12.2015	M/s. Camphor & Allied Products Ltd File No.01/82/050/01098/AM 14 RLA No.03/94/040/00715/AM14 Adv.Auth. No.0310762311 dt. 18.12.2013
Decision: The Committee considered the case for correction in the description of export product as per agenda. The Committee decided to amend the description of import item no.2 to be read as 'S-Propylene Oxide' without any change in quantity.	

Case No. B- 07 M.No.14/AM-16 Date 16.12.2015	M/s. Camphor & Allied Products Ltd File No.01/82/050/00950/AM 14 RLA No.03/94/040/00626/AM14 Adv.Auth. No.0310754842 dt. 22.10.2013
Decision: The Committee considered the case for correction in the description of export product as per agenda. The Committee decided to correct the description of export product to read as Astromusk concentrate (Astromusk Content: 100%) without any change in the quantity. RA	

concerned may take further necessary action as per decision of NC.

Case No. B- 08
M.No.14/AM-16
Date 16.12.2015

M/s. Camphor & Allied Products Ltd
File No.01/82/050/00741/AM 13
RLA No.03/94/040/00222/AM13
Adv.Auth. No.0310706272 dt. 24.08.2012

Decision: The Committee considered the case for correction in the description of export product as per agenda. The Committee decided to send copy of representation of DCPC and deferred the case.

Case No. B- 09
M.No.14/AM-16
Date 16.12.2015

M/s. Camphor & Allied Products Ltd
File No.01/82/050/00623/AM 13
RLA No.03/94/040/00363/AM13
Adv.Auth. No.0310704836 dt. 10.08.2012

Decision: The Committee considered the case for correction in the description of export product as per agenda. The Committee decided to send copy of representation of DCPC and deferred the case.

Case No. B- 10
M.No.14/AM-16
Date 16.12.2015

M/s. Camphor & Allied Products Ltd
File No.01/82/050/01071/AM 13
RLA No.03/94/040/00543/AM13
Adv.Auth. No.0310712193 dt. 9.10.2012

Decision: The Committee considered the case for correction in the description of export product as per agenda. The Committee decided to send copy of representation of DCPC and deferred the case.

14/Am-16

SI-4

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization applications from M/s Survival Technologies Pvt. Ltd for the import of raw material against the export of TRIFLUOROMETHANE SULFONIC ANHYDRIDE (TRIFLIC ANHYDRIDE)

Ref: U.O. No. 01/82/050/1304,470,514/ AM- 15/DES-III/351, dated 3.7.2015
(Advance Authorization No.0310788314 dated 25.8.2015, 0310775114 dated 20.3.2014 and 0310793891 dated 16.2.2015)

M/s Survival Technologies Pvt. Ltd have submitted present application for the import of raw material against the export of TRIFLUOROMETHANE SULFONIC ANHYDRIDE (TRIFLIC ANHYDRIDE).

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
TRIFLUOROMETHANE SULFONIC ANHYDRIDE (TRIFLIC ANHYDRIDE)	1 kg	1. TRIFLIC ACID (TRIFLUORO METHANE SULFONIC ACID)	2.425 kg.

This issues with the approval of competent authority.

A.K. Agarwal
21/12/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/62/2010-CH-II dated 2.12.2015

Sl. No-6

14

Case No.:100/3/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:3/82- ALC4/2014 08.05.2014	Status:Case Approved
HQ File :01/82/050/00104/AM15/	RLA File :03/94/040/00970/AM14/	Lic.No/Date:0310768439 29.01.2014	Defer Date:

296 **Decision :** In the light of earlier decision taken in meeting no. 3/82 dated 02.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg	1.	Artemisinin	1.235 kg

RA may take appropriate action as per the decision of Norms Committee.

14/AM-16

Sl. No. 11

(12)

F. No. 14010/58 /2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 24th, March, 2015

To,
VDH Chem Tech. Pvt. Ltd.,
H-5, Near Sanjay Park,
Shakarpur ,
Delhi-110092.

Subject: Application from M/s. VDH Chem Tech Pvt. Ltd. for the import of raw-materials against the export of BHT (Butylated Hydroxy Toluene)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula, structural formula, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield/ quantity of items for import.
3. Details of byproducts formed during the process and their recovery in terms of quantity and value.
4. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to September) duly certified by CA may be furnished.
5. Any other relevant information, if any.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/566/ AM- 15/DES-III/1210, dated 3.03.2015

F. No.35011/436/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 25

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alkaloids Corporation Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/343/AM-16/DES-3/609 dated the 15/07/15 vide which application from M/s. Alkaloids Corporation Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Digoxin (Digitalis Extract)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Actual content of Digoxin in Imported Digitalis Leares Supported by COA from Foreign Supplier.
- (b) Assay of Export Product.
- (c) Past production vis-à-vis Actual consumption of Leares for last 3 years duly certified by Central Excise Authorities.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/483/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 28

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/346/AM-16/DES-3/470 dated the 07/07/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2,4-Dichloro Pyrimidine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Uracil (2,4-Dihydroxy Pyrimidine)	1.12
2.	Phosphorous Oxychloride	1.53
3.	Triethylamine	1.01

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl. No. 43

F. No.35011/343/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Theon Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/520/AM-16/DES-3/189 dated the 29/06/15 vide which application from M/s. Theon Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxicillin & Clavulanate Potassium Tablets USP**. This department has examined the matter and it is requested that DGFT may call copy of valid DML from the firm for above export product.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl. No. 48

F. No.35011/474/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 10, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures Application of M/s Gland Pharma Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/01036/AM13/DES-3/146 dated the 14.05.2013 vide which an application from M/s Gland Pharma Ltd. was forwarded to this Department for fixation of norms for the export Nadroparin Calcium Injections (Low Molecular Weight Heparin) 5700IU/0.6ml in Pre-Filled-Syringes. The matter has been examined and based upon the additional information forwarded by DGFT following observations are made:-

- i) The application is for import of 16 different raw materials against the export product referred above. Out of 16, there is one API, 7 components and 8 reagents test kits or columns or reference standards that are used to carry out analysis as a part of quality control regime.
- ii) As per the Foreign Trade Policy Advance Authorizations are issued *to allow duty free import of inputs which are physically in export product (making normal allowance for wastage). In addition fuel, oil, energy and catalyst which are consumed utilized to obtain export product may also be allowed.* As such 8 raw materials to be used in analysis of the export product **do not qualify to be allowed against present application.**

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-2-

2. Based on the above, following norms are recommended against export of **one pre-filled syringe of Nadroparin Calcium Injections (Low Molecular Weight Heparin) 5700IU/0.6ml:-**

Sl. No.	Import Items	Qty. applied/ injection	Qty. recommended
1.	Nadroparin Calcium	88 mg	52.25 mg
2.	Barrel Syringes	1.28 nos.	1.0534 Nos.
3.	Needle Shield	1.28 nos.	1.0451 Nos.
4.	Plunger Stoppers	1.28 nos.	1.1091 Nos.
5.	Plunger Rods	1.08 nos.	1.0294 Nos.
6.	Preventis	1.05 nos.	1.0500 Nos.
7.	Anti-Factor Xa Test Kits	0.0001 nos.	Not admissible
8.	Anti-Factor IIa Test Kits	0.0001 nos.	Not admissible
9.	Analytical Columns	0.00025 nos.	Not admissible
10.	Analytical Guard Columns	0.00025 nos.	Not admissible
11.	Medical Grade Paper	0.9 gm	0.9 gram
12.	Tubing	0.02925 cms	0.02925 cms
13.	Anti-Factor Xa	0.0000125 nos.	Not admissible
14.	Anti-Factor IIa	0.0000125 nos.	Not admissible
15.	N.M.R. Standard	0.0000125 nos.	Not admissible
16.	Mol. Wt. Standard	0.0000125 nos.	Not admissible

3. This issues with the approval of Director (Pharma Industry).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23385765

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

14/AM-16

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F. No.35011/143/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1097/AM-15/DES-3/1293 dated the 04/03/15 vide which application from M/s. Hetero Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Pantoprazole Sodium Sesquihydrate**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical detail as per Appendix-33 showing Mol.wt. of input and output products, Requirement & Recovery of solvents at each step of manufacturing process.
- (b) The yield in last step is very low. Technical justification alongwith copy of technical literature may be furnished in support of their yield.
- (c) Past production vis-à-vis Actual consumption of all imported input duly certified by Central Excise Authorities.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/162/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Slab-57

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1480/AM-15/DES-3/1452 dated the 17/03/15 vide which application from M/s. Ind-Swift Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clarithromycin Granules**. This department has examined the matter and it is requested that DGFT may call complete set of application from the firm.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9.10.59,2

F. No.35011/330/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Shalina Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/294/AM-16/DES-3/147 dated the 17/06/15 vide which application from M/s. Shalina Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betasol Lotion 30ml**. This department has examined the matter and it is requested that DGFT may call copy of Master-Batch formula duly authenticated by their Quality-Control Incharge.

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/Am-16

S/No 66

F. No.35011/412/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/383/AM-16/DES-3/339 dated the 02/07/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Penicillamine**. This department has examined the matter and it is requested that DGFT may call Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities for the last 3 years period.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16
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S/10-72

F. No.35011/399/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 18th December, 2015

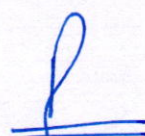
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 : Application from M/s BDR Pharma International Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/274/AM-16/DES-3/488 dated the 08/07/15 vide which application from M/s BDR Pharma International Pvt. Ltd was sent to this Department for fixation of norms for the export of **L-Asparaginase for injection, 10,000 IU per vial**. This department has examined the matter and following norms are recommended against this application.

Sl. No.	Raw material to be imported	Quantity Recommended
1	L-Asparaginase	50 mg per injection of 10,000 IU

2. This issues with the approval of competent authority.


(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

1. The first part of the report
describes the general situation
of the country and the
state of the economy.

2. The second part of the report
describes the state of the
economy and the state of the
country.

3. The third part of the report
describes the state of the
economy and the state of the
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report describes the state of the
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country. The fifth part of the
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describes the state of the
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country. The tenth part of the
report describes the state of the
economy and the state of the
country. The eleventh part of the
report describes the state of the
economy and the state of the
country.

14/AM-16

F. No.35011/395/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 74
133

Shastri Bhawan, New Delhi,
Dated the 17th December, 2015

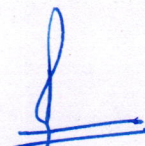
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 : Application from M/s J. B. Chemicals & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/278/AM-16/DES-3/410 dated the 07/07/15 vide an application from M/s J B Chemicals & Pharmaceuticals Ltd. was sent to this Department for fixation of norms for the export of Medi-keel an OTC range of products. This department has examined the matter and it is requested that DGFT may call following document from the applicant:-

- i) Justification for classifying the export product under HS code 30049087.
- ii) A copy of valid Drug Manufacturing License of FSSAI registration issued by the respective State Drug Controller or FSSAI indicating the composition of each Lozenge.
- iii) Copy of Master Batch Formula for each export product.
- iv) The justification about very high percentage claimed indicating the possibility of recycling the material stated to be lost during the manufacturing operations by the automatic Lozenges making machine.

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/Am-16

Sl. No. 82

F. No.35011/345/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

New Delhi, the Udyog Bhawan,
November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Unijeles Lifesciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/261/AM-16/DES-3/206 dated the 29/06/15 vide which application from M/s. Unijeles Lifesciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Novatrizoate 76% (Diatrizoate Sodium and Diatrizoate Meglumine Injection USP), 20ml Vial Kg. 1000kg**. This department has examined the matter and it is requested that DGFT may call copy of valid DML for the export product.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/330/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No 87

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Shalina Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/294/AM-16/DES-3/147 dated the 17/06/15 vide which application from M/s. Shalina Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betasol Lotion 30ml**. This department has examined the matter and it is requested that DGFT may call copy of Master-Batch formula duly authenticated by their Quality-Control Incharge.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/Am-16

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Sl. No. 89

F. No.35011/412/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/383/AM-16/DES-3/339 dated the 02/07/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Penicillamine**. This department has examined the matter and it is requested that DGFT may call Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities for the last 3 years period.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/315/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S/P/O- (91)

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Unichem Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/73/AM-16/DES-3/41 dated the 11/06/15 vide which application from M/s. Unichem Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clopidogrel 75mg Tablet**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Clopidogrel Hydrogen Sulphate	99.82mg/tablet

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

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F. No.35011/377/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 94

Udyog Bhawan,
New Delhi, the 7th December, 2015

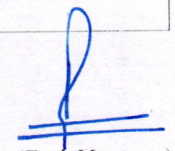
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indoco Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/287/AM-16/DES-3/458 dated the 07/07/15 vide which application from M/s. Indoco Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Losartan Potassium Tablet in 25mg, 50mg and 100mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export products	Norms Recommended for one tablet
Losartan Potassium 25 mg film coated tablets	25.5 mg Losartan Potassium
Losartan Potassium 50 mg film coated tablets	51.00 mg Losartan Potassium
Losartan Potassium 100 mg film coated tablets	102 mg Losartan Potassium

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S.No. 97 (93)

Subject: Advance Authorization application from M/s MELOG SPECIALITY CHEMICALS P. Ltd. for the import of raw material against the export of PHENIX ACID

(Advance Authorization No. 0310793255 dated 23.01.2015)

M/s. MELOG SPECIALITY CHEMICALS P. Ltd. have submitted present applications for the import of raw material against the export of PHENIX ACID

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
PHENIX ACID	1 kg.	1. 2,6 Di-Tert Butyl Phenol	1.285 kg.
		2. Methanol	1.104 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/22 /2012-CH-II dated 4.12..2015

14/AM-16
Sl. No- 99, 105

F. No.35011/396/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 17th December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 : Application from M/s J. B. Chemicals & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/409/AM-16/DES-3/407 dated the 07/07/15 vide an application from M/s J B Chemicals & Pharmaceuticals Ltd. was sent to this Department for fixation of norms for the export of Diffiam AAA sugar free flavored lozenges. This department has examined the matter and it is requested that DGFT may call following document from the applicant:-

- i) Justification for classifying the export product under HS code 30049069.
- ii) A copy of valid Drug Manufacturing License of FSSAI registration issued by the respective State Drug Controller or FSSAI indicating the composition of each Lozenge.
- iii) Copy of Master Batch Formula for each export product.
- iv) The justification about very high percentage claimed indicating the possibility of recycling the material stated to be lost during the manufacturing operations by the automatic Lozenges making machine.

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/295/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No 96

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Jodas Expoin Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1367/AM-15/DES-3/24 dated the 01/05/15 vide which application from M/s. Jodas Expoin Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem Injection Vial. 1gm.** This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Exact description of Import item and norms applied thereof.
- (b) COA of Imported item from Foreign Supplier.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/169/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

14
S/190 100

Udyog Bhawan, New Delhi,
Dated the 16 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Metrochem API Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/52/AM-16/DES-3/536 dated the 09/07/15 vide which application from M/s. Metrochem API Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2-Chloromethyl-4-(3-methoxy propoxy)-3-methyl pyridine hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2,3 Dimethylpyridine (2,3 Lutidine)	1.00
2.	3-Methoxy-1-propanol	1.187

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

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F. No. 14010/58/2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S/No. 101

Shastri Bhavan, New Delhi-110001

Dated: 14th, August, 2015

To,

M/s V.D.H. Organics Pvt. Ltd.
654, Kabool Nagar,
Shahadra,
Delhi-110032

Subject: - Advance Authorization Application for the import of raw-materials against the export of Thymol Crystal (3- Hydroxy-Cymene)

(Advance Authorization No. 0510392988 dated 27.01.2015.)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating all the reactants and products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield / quantity of items for import.
3. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14, 2014-15 and 2015-16 (April to June) duly certified by CA may be furnished.
4. Any other relevant information

Yours faithfully,

A.K. Agarwal
(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UO No.-
01/82/050/637/ AM- 16/DES-III/677, dated 30.07.2015

F. No.35011/338/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

104
Sl. No. 102

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ranbaxy Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/303/AM-16/DES-3/179 dated the 29/06/15 vide which application from M/s. Ranbaxy Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clarithromycin Carbomer Granules 43.75%**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Copy of valid DML.
 - (b) Copy of Master-Batch formula duly certified by Quality Control Incharge.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Reminder

F. No. 14010/106/2011 -CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Sl. No. 42

Shastri Bhavan, New Delhi-110001
Dated: 2nd December, 2015

To,
Jindal Drugs Pvt. Ltd.,
Bakhtawar, 6th Floor, B&C,
229, Nariman Point,
Mumbai, Maharashtra – 400021

Subject: - Advance Authorization Application for the import of raw-materials against the export of Anethol (pure)
(Advance Authorization No. 0310776087 dated 27.3.2014 and
Advance Authorization No. 0310789265 dated 16.9.2014)

I am directed to refer to your Advance Authorization applications received through Office of DGFT on the subject mentioned above. In this connection, you are advised to submit additional information vide this office letter of even number dated 14.7.2015 (copy enclosed) but no information has been received so far, you are again being advised to submit the information within 15 days of the issue of this letter.

1. Technical specifications, certificate of Analysis (COA) and copy of export order for the Anethole (Pure) to be exported.
2. Detailed manufacturing process along with technical justification for wastage at each stage and on each of the raw materials to be used in the manufacturing process.
3. Details of other indigenous inputs to be used in the manufacture of export product.
4. Complete material balance indicating input and output material at each stage of manufacturing process and basis of applied quantity of raw materials.
5. Details of by-products generated in the process along with their quantity and value.
6. Details of production of export product under reference i.e. Anethole (Pure) in the year 2014-15, and 2015-16 (April-June) and corresponding consumption raw-materials (Both imported indigenous) duly certified by C.A.
7. Any other relevant information.

A.K. Agarwal
21/12/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UO No.-
01/82/050/368/ AM- 15/DES-III/1102, dated 18.11.2015 and 01/82/050/198/
AM- 15/DES-III/118, dated 16.6.2015

h.c.s.
21/12/15

5/10/15/24
F. No. 14010/106/2011 -CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 14th July, 2015

To,

Jindal Drugs Pvt. Ltd.,
Bakhtawar, 6th Floor, B&C,
229, Nariman Point,
Mumbai, Maharashtra – 400021

Subject: - Advance Authorization Application for the import of raw-materials against the export of Anethole (Pure)

I am directed to refer to your Advance Authorization applications received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Technical specifications, certificate of Analysis (COA) and copy of export order for the Anethole (Pure) to be exported.
2. Detailed manufacturing process along with technical ^{justification} for wastage at each stage and each of the raw materials to be used in the manufacturing process.
3. Details of other indigenous inputs to be used in the manufacture of export product.
4. Complete material balance indicating input and output material at each stage of manufacturing process and basis of applied quantity of raw materials.
5. Details of by-products generated in the process along with their quantity and value.
6. Details of production of export product under reference i.e. Anethole (Pure) in the year 2014-15, and 2015-16 (April-June) and corresponding consumption raw-materials (Both imported indigenous) duly certified by C.A.
7. Any other relevant information.

OTC ^{14/7/15}
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/VO No.-
01/82/050/198/ AM- 16/DES-III/118, dated 16.06.2015

Jagat
18/7/2015



11/11/11

(128)

S/No. 106

F. No. 14010/ 40/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 28th, July, 2015

To,

M/s. Tide Industries Ltd
Block No.231,
Pratappura, Halol,
Gujarat -389350

Subject: - Advance Authorization Application for the import of raw-materials against the export of Lauryl Nitrile

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield / quantity of items for import.
3. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
4. Details of byproducts formed during the process and their recovery in terms of quantity and value.
5. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
6. Any other relevant information, if any.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh , FTDO (DES-3), in reference to
DGFT/UO No.- 01/82/050/531/ AM- 16/DES-III/276, dated 1.07.2015

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Sl. No. 107

Subject: Advance Authorization application from M/s. Navin Fluorine International Pvt. Ltd. for the import of raw material against the export of META AMINO BENZO TRI

Ref: U.O. No. 01/82/050/485/AM16/DES-III/466 dated 7.7.2015.

M/s. Navin Fluorine International Pvt. Ltd. have submitted present applications for the import of raw material against the export of META AMINO BENZO TRI

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310793856 dated. 12.2.2015)

Item of Export	Qty.	Item of Import	Qty
META AMINO BENZO TRIFLUORIDE(MABTF)	1 kg.	BENZO TRI FLUORIDE (BTF)	1.07 KG

(Advance Authorization No. 0310791994 dated. 15.12.2015)

Item of Export	Qty.	Item of Import	Qty
DILUTE HYDROFLUORIC ACID 40%	1 kg.	FLUORSPAR (ACID GRADE)	0.820 KG

(Advance Authorization No. 0310793707 dated. 9.2.2015)

(Advance Authorization No. 0310793707 dated. 9.2.2015)

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Item of Export	Qty.	Item of Import	Qty
META CHLORO BENZOTRI FLUORIDE (MCBTF)	1 kg.	BENZO TRI FLUORIDE (BTF)	0.899 KG

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/92/2011-CH-II dated 20.10.2015

14/Am-16

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F. No.35011/429/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sr. No. 109

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/430/AM-16/DES-3/503 dated the 08/07/15 vide which application from M/s. Ind-Swift Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and it is requested that DGFT may call copy complete technical details from the firm as per Appendix-33.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

F. No.35011/430/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sr. No 110

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Mehta API Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/473/AM-16/DES-3/506 dated the 08/07/15 vide which application from M/s. Mehta API Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin/Azithromycin Dihydrate EP/BP/USP**. This department has examined the matter and it is requested that DGFT may call form the firm COA of imported item from Foreign Supplier for the relevant consignment.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/Am-16

F. No.35011/457/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 111

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Royal Pharma Ltd.

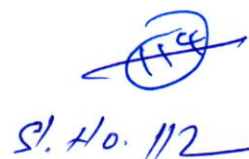
The undersigned is directed to refer to DGFT U.O.No. 01/82/50/487/AM-16/DES-3/437 dated the 07/07/15 vide which application from M/s. Royal Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Bicalutamide Sulfide Chemical Name: N-[4-Cyano-3-(Trifluoro Methyl) Phenyl]-3-[(4-Fluorophenyl Thio)]-2-Hydroxy-2-Methyl Propionalide**. This department has examined the matter and it is requested that DGFT may call complete technical detail from the firm as per Appendix-33.

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals


Sl. No. 112

Subject: Advance Authorization applications from M/s Survival Technologies Pvt. Ltd for the import of raw material against the export of TRIFLUOROMETHANE SULFONIC ANHYDRIDE (TRIFLIC ANHYDRIDE)

Ref: U.O. No. 01/82/050/1304,470,514/ AM- 15/DES-III/351, dated 3.7.2015
(Advance Authorization No.0310788314 dated 25.8.2015, 0310775114 dated 20.3.2014 and 0310793891 dated 16.2.2015)

M/s Survival Technologies Pvt. Ltd have submitted present application for the import of raw material against the export of TRIFLUOROMETHANE SULFONIC ANHYDRIDE (TRIFLIC ANHYDRIDE).

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
TRIFLUOROMETHANE SULFONIC ANHYDRIDE (TRIFLIC ANHYDRIDE)	1 kg	1. TRIFLIC ACID (TRIFLUORO METHANE SULFONIC ACID)	2.425 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/62/2010-CH-II dated 2.12.2015

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S.No. 121

F. No.35011/478/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Fermenta Biotech Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/420/AM-16/DES-3/431 dated the 07/07/15 vide which application from M/s. Fermenta Biotech Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Vitamin D2 1 MIU in Soyabeen Oil**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Export description is incomplete.
- (b) Copy of DML and Approved composition of Export Product is not given.
- (c) Potency of Imported Vitamin D2 (USP) in terms of MIU/gm is not given.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/Am-16

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F. No.35011/448/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 122

New Delhi, the Udyog Bhawan,
November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Maharshi Pharma Chem Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/433/AM-16/DES-3/483 dated the 08/07/15 vide which application from M/s. Maharshi Pharma Chem Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Deflazacort(BP/USP)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
- (b) Past production vis-à-vis Actual consumption of imported input duly certified by Central Excise Authorities.

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

S. No. 126

F. No.35011/393/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan,
New Delhi, the 16th December, 2015

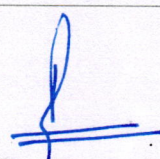
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Swiss Exports Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. Nos. 01/82/50/465/AM-16/DES-3/415 dated the 07/07/15 vide which application from M/s Swiss Export Pvt. Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of tablets containing **Potassium Clavulanate 125 mg + Amoxicillin 500 mg and 875 mg of Amoxicillin and 125 mg Potassium Clavulante Tablets.** The company has applied for import of the mixture of Potassium Clavulante equivalent to 125 mg Clavulanic Acid alongwith microcrystalline Cellulose in 1:1 ratio against both of the export products. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Description of Export product	Import Product	Quantity Recommended against one tablet
1	Amoxicillin and Clavulanate Potassium Tablets 625 mg (containing amoxicillin trihydrate equivalent to 500 mg Amoxicillin and Potassium Clavulante equivalent to 125 mg Clavulanic acid).	Mixture of Potassium Clavulanate and Microcrystalline cellulose in 1:1 ratio	303.770 mg
2	Amoxicillin and Clavulanate Potassium Tablets 1 gm (containing amoxicillin trihydrate equivalent to 825 mg Amoxicillin and Potassium Clavulante equivalent to 125 mg Clavulanic acid)	Mixture of Potassium Clavulanate and Microcrystalline cellulose in 1:1 ratio	303.770 mg

2. This issues with the approval of Director (Pharma Industry).


(Raj Kumar)

Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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S/ No. 130

F. No.35011/398/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 17th December, 2015

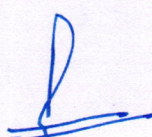
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharmaceuticals Limited.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/456/AM-16/DES-3/481 dated the 08/07/15 vide which application from M/s. Alembic Pharmaceuticals Limited was sent to this Department for fixation of norms under para: 4.7 for the export of **3 pack sizes of Ursodeoxycholic Acid tablets in 250 mg and 3 pack sizes of Ursodeoxycholic Acid 400 mg tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	For Export of 1No. Tablets	
		250 mg	400 mg
1.	Urosdeoxycholic Acid	255.0 mg	408.0 mg
2.	Microcrystalline Cellulose (Avicel PH 101)	26.75	42.80
3.	Povidone (Kollidon-25)	6.00	9.60
4.	Crospovidone (Polypasdone XL)	5.00	8.00
5.	Microcrystalline Cellulose (Avicel PH 102)	80.25	128.40
6.	Magnesium Stearae	4.00	6.40
7.	Hypromellose	1.90	2.85
8.	Polyethylene Glycol	1.10	1.65

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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St. No 132

F. No.35011/153/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/82/AM-16/DES-3/54 dated the 12/06/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Step-4**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Erythromycin Base USP	1.75 kg/kg A
2.	Hydroxylamine Hcl	0.91
3.	Methanol	2.72
4.	Methane Sulfonyl Chloride	0.72
5.	Acetone	6.45
6.	Ethyl Alcohol	2.81
7.	Platinum Catalyst with base of Activated Carbon (5% pt/c)	1.00gm/kg A

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

Sl. No. 135

F. No.35011/390/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Adcock Ingram Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/463/AM-16/DES-3/425 dated the 07/07/15 vide which application from M/s. Adcock Ingram Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Paracetamol Tablet (4 Export Item)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Export Product	Export Qty.	Import Item	Qty. Recommended kg/kg.
1.	Syndol Tabs -- Paracetamol 450mg+ Caffeine 30 mg+Doxylamine Succinate 5 mg+ Codeine Phosphate 10 mg tabs	1 million Tablets	Doxylamine Succinat USP/Ph. Eur Grade	5.10
			Codiene Phosphate BP/EP/USP/PH.EUR	10.2
			Colour Yellow 14037 IH	1.632
2.	Adco Dol Tabs -- Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine 45mg+Doxylamine Succinate 5mg	1 million Tablets	Doxylamine Succinat USP/Ph. Eur Grade	5.10
			Codiene Phosphate BP/EP/USP/PH.EUR	10.2
			Colour Yellow 14037 IH	2.43
			Colour Quinoline Yellow WS (spectracol)	4.56
3.	Betapyn Tabs -- Paracetamol 450mg+Caffeine 50mg+Doxylamine Succinate 5mg+Codeine Phosphate 10mg	1million Tablets	Doxylamine Succinat USP/Ph. Eur Grade	5.10
			Codiene Phosphate BP/EP/USP/PH.EUR	10.2
			Colour Yellow 14037 IH	Do not match with MBF
4.	Pynstop Tabs -- Paracetamol 450mg+Caffeine 45mg+Doxylamine Succinate 5mg+Codeine Phosphate 10mg	1 million Tablets	Doxylamine Succinat USP/Ph. Eur Grade	5.10
			Codiene Phosphate BP/EP/USP/PH.EUR	10.2

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

14/AM-16

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Sl. No. 139

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Krishna Antioxidants Pvt. Ltd. for the import of raw material against the export of Triphenyl Phosphite

Ref: U.O. No. 01/82/050/535/AM16/DES-III/602 dated 15.7.2015

M/s. Krishna Antioxidants Pvt. Ltd. have submitted present application for the import of raw material against the export of Triphenyl Phosphite

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

- (Advance Authorisation No.0310791544 dated 13.11.2014)

1. Item of Export	Qty.	Item of Import	Qty
Triphenyl Phosphite	1 kg.	1. Phenol	0. 937 kg.
		2. Yellow Phosphorus	0. 100 kg.

- (Advance Authorisation No.0310788928 dated 9.9.2014)

2. Item of Export	Qty.	Item of Import	Qty
ESTER OF FATTY ALCOHOL C12-C18	1 kg	1. METHACRYLIC ACID	0. 3233 kg.
		2. TOLUENE	0.0560 kg
		3. FATTY ALCOHOL C12-C14	0.5710kg
		4. FATTY ALCOHOL C16-C18	0.1730 kg

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1. Item of Export	Qty.	Item of Import	Qty
Tris Nonyl phenyl Phosphite	1 kg.	1. Nonyl Phenol	0. 998 kg.
		2. Yellow Phosphorus	0. 040 kg.

- (Advance Authorisation No.0310796189 dated 26.5.2015)

1. Item of Export	Qty.	Item of Import	Qty
2-Phenoxy Ethanol	1 kg.	1. Phenol	0. 681 kg.
		2. Ethylene oxide	0. 329 kg.

This issues with the approval of competent authority.

A.K. Agarwal
10/11/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/100/2012-CH-II dated 10.11.2015

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F. No.35011/380/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/441/AM-16/DES-3/451 dated the 07/07/15 vide which application from M/s. Cadila Healthcare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Warfarin Sodium Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	<u>For Export of 1 Million Tablets.</u>								
		Warfarin 1 mg tablets	Warfarin 2 mg tablets	Warfarin 2.5 mg tablets	Warfarin 3 mg tablets	Warfarin 4 mg tablets	Warfarin 5 mg tablets	Warfarin 6 mg tablets	Warfarin 7.5 mg tablets	Warfarin 10 mg tablets
1.	Warfarin Sodium Clathrate USP	1.09kg	2.18kg	2.725kg	3.27kg	4.36kg	5.45kg	6.54kg	8.175kg	10.90kg
2.	Hydroxypropyl Cellulose	3.67kg	3.66kg	3.68kg	3.66kg	3.67kg	3.67kg	3.66kg	3.66kg	3.66kg
3.	Lactose Monohydrate	168.08kg	167.12kg	166.98kg	165.53kg	165.12kg	159.50kg	156.07kg	156.87kg	154.67kg
4.	Magnesium Stearate	1.37kg	1.38kg	1.38kg	1.37kg	1.38kg	1.38kg	1.37kg	1.37kg	1.37kg
5 to 8.	Packing Materials (Bottles & Caps)	Relevant, As per packing policy.								

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Shastri Bhawan, New Delhi,
Dated the 19th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 :
Application from M/s BDR Pharma International Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/552/AM-16/DES-3/257 dated the 01/07/15 vide which application from M/s BDR Pharma International Pvt. Ltd was sent to this Department for fixation of norms for the export of **Imipenem & Cilastatin for injection USP 500 mg**. This department has examined the matter and following norms are recommended against this application.

Sl. No.	Raw material to be imported	Quantity Recommended
1	Imipenem & Cilastatin USP (with Buffered Sodium Bicarbonate)	1132.235 mg per vial

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi



14/AM-16
S No. 143
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of Gamma Butyrolactone

(Advance Authorization No. 3110065331 dated 13.3.2015)
(Advance Authorization No. 3110065381 dated 21.4.2015)

Ref: U.O. No. 01/82/050/78/ AM-16/DES-III/72, dated 16.6.2015

M/s. Balaji Amines Pvt. Ltd. have submitted present application for the import of raw material against the export of Gamma Butyrolactone

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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Item of Export	Qty.	Item of Import	Qty
Gamma Butyrolactone	1 kg	1,4 Butanediol	1.16 kg
		GBL Catalyst	0.20 kg

This issues with the approval of competent authority.

Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/ 122 /2011-CH-II dated 5.10.2015

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S. 26. 142

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. ASCENT FINECHEM PVT. LTD. for the import of raw material against the export of RASPERRY KETONE/4-(4-HYDROXYPHYENYL) BUTANE -2- ONE WHITE CRYSTALLINE POWDER

Ref: U.O. No. 01/82/050/174/AM16/DES-III/122 dated 16.6.2015
U.O. No. 01/82/050/1394/AM15/DES-III/1178 dated 26.2.2015
U.O. No. 01/82/050/1194/AM15/DES-III/1232 dated 3.3.2015

M/s. ACENT FINECHEM PVT. LTD. have submitted present applications for the import of raw material against the export of RASPERRY KETONE/4-(4-HYDROXYPHYENYL) BUTANE -2- ONE WHITE CRYSTALLINE POWDER

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

Advance Authorization NO. 0810134800

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1. Item of Export	Qty.	Item of Import	Qty
RASPERRY KETONE/4-(4-HYDROXYPHYENYL) BUTANE -2- ONE WHITE CRYSTALLINE POWDER	1 kg.	1. P-HYDROXY BENZALDEHYDE	1.69 kg
		2. ACETONE	0.802 kg

Advance Authorization NO. 0810135338 Dated 22.5.2015

1. Item of Export	Qty.	Item of Import	Qty
N-(3- AMINO PROPYL) IMIDAZOLE	1 kg.	IMIDAZOLE	0.809 kg
		SODIUM METHOXIDE	1.214 kg

This issues with the approval of competent authority.

A.K. Agarwal
10/11/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/1/2012-CH-II dated 10.11.2015

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Sl. No. 144

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Benzo Chem Industries Pvt. Ltd. for the import of raw material against the export of 3- Chloro Benzyl Chloride/Meta Chloro Benzyl Chloride

Ref: U.O. No. 01/82/050/07432/AM-15/DES-III/1162 dated 26.2.2015

M/s. Benzo Chem Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of 3- Chloro Benzyl Chloride/Meta Chloro Benzyl Chloride

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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Item of Export	Qty.	Item of Import	Qty
3- ChloroBenzyl Chloride/Meta Chloro Benzyl Chloride	1 kg	1. Meta Chloro Toluene	0.982 kg
		2. Azo Bis Isobutyro Nitrile	0.011 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/29/2011-CH-II dated 11.9.2015

F. No.35011/325/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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57.1/0.151

Udyog Bhawan,
New Delhi, the 16th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Intas Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/94/AM-16/DES-3/127 dated the 16/06/15 vide which application from M/s. Intas Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Doxepin Hydrochloride Capsules 10mg, 25mg, and 50mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Doxepin	11.526mg/10mg capsule <u>Or</u> 28.815mg/25mg capule <u>Or</u> 57.63mg/50mg capule

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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S.No. 156

F. No.35011/425/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/331/AM-16/DES-3/499 dated the 08/07/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Rac-Cis-4-Methyl-5-Penyl-2-Oxazolidinone (Racemic Oxazolidinone)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Propiophenone	2.44
2.	Diethyl Carbonate	1.00
3.	Toluene	7.89
4.	Iso Propyl Alcohol	1.91
5.	Heptane	2.71
6.	Acetone	0.47
7.	Causticsoda	0.48

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

162

Sl. No. 157

F. No.35011/214/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1307/AM-15/DES-3/1391 dated the 11/03/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(4S,5R)-(-)-4-Methyl-5-Phenyl-2-Oxazolidinone (Chiral Oxazolidinone)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Propiophenone	5.98
2.	Diethyl Carbonate	0.95
3.	Toluene	8.90
4.	Iso Propyl Alcohol	11.22
5.	Heptane	6.82
6.	Methyl Isobutyl Ketone	3.11
7.	Acetone	3.56
8.	Causticsoda	3.11

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/No 159

F. No.35011/337/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Shalina Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/567/AM-16/DES-3/182 dated the 29/06/15 vide which application from M/s. Shalina Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Epiderm Cream 15gm and 30gm**. This department has examined the matter and it is requested that DGFT may call copy of Master-Batch formula from the firm duly authenticated by Quality-Control Incharge.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

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S/no 163

F. No.35011/16/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 6th June, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Emcure Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/652/AM12/DES-3/1340 dated the 29/10/11 vide which an application from M/s Emcure Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atazanavir Sulphate IP**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	BOC-Epoxyde	0.49
2.	T-BOC Hydrazine	0.50
3.	N-Methoxycarbonyl-L-Tert Leucine (MOC-T-Leucine)	0.77
4.	(1-3-Dimethylaminopropyl)-3-Ethylcarbodiimide Hcl (EDC Hcl)	0.79

2. This issues with the approval of Economic Advisor.

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/316/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 164
T-58

Udyog Bhawan,
New Delhi, the 16th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Micro Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/135/AM-16/DES-3/57 dated the 12/06/15 vide which application from M/s. Micro Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Doxycycline 100mg Dispersible Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Doxycycline Monohydrate USP	106.17 mg/100 mg tablet

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/243/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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S/14/161

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Arene Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/156/AM-16/DES-3/115 dated the 16/06/15 vide which application from M/s. Arene Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Carboxamide NEV-III**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Stepwise complete and balanced chemical reactions showing Mol.Wt., and % yield on molar basis.
- (b) Requirement & Recovery of Solvent of each step.
- (c) Complete chemical description of Export Product.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

No. 14010/31/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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S.I. No. 166

Shastri Bhavan, New Delhi-110001
Dated: 14th December, 2015

To,

Ruchi Soya Industries Pvt. Ltd.,
Ruchi House Royal Palms, Sur, No,
169, Aarey Milk Colony, Near Mayur Nagar,
Goregaon East, Mumbai - 400065

Subject: - Advance Authorization Application for the import of raw-materials against the export of Soya Lecithin Liquid (Food Grade).

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above and your reply dated 1.12.2015 in reference to this office letter of even number dated 7.10.2015. The information furnished by you is not very specific, you are requested to submit the following information within 15 days of the issue of this letter.

1. The information furnished vide letter dated 11/12/2015 is very general and not specific for the purpose of nexus between item of export and import under Duty Exemption Scheme.
2. The copy of certificate of Analysis (COA) for item of export ie soya Lecithin liquid (food grade) and item of export i.e Crude soya Lecithin may be furnished. The details of specific technical specifications i.e. Acid value, viscosity, colour etc, which can be indicated against the item of export and import for the difference between item of export and import may be indicated.
3. You have indicated that the production has not been started as the Crude soya Lecithin is yet to be imported. What is the basis^{of} applied quantities of import and proportion of blending of Soya Fatty acid which can vary from time to time. If the production has been started in the past, based on indigenous or imported Crude soya Lecithin the details may be furnished duly certified by CA with corresponding consumption of raw materials.
4. Copy of Advance Authorization under reference with details of actual export and import so far done against the advance authorization.
5. Any other relevant information.

(Signature)

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to: - Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/EO No.-
01/82/050/168/AM- 16/DES-III/145, dated 17.06.2015

(172)

8/10/162

F. No.35011/413/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s CTX Lifesciences Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/545/AM-16/DES-3/328 dated the 02/07/15 vide which application from M/s. CTX Lifesciences Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Oxcarbapentine**. This department has examined the matter and it is requested that DGFT may call complete technical details as per Appendix-33 from the firm.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

S. No. 172

F. No.35011/370/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 11th December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Shalina Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/551/AM-16/DES-3/342 dated the 02/07/15 vide which application from M/s. Shalina Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betasol Lotion 30ml**. This department has examined the matter and it is requested that DGFT may call copy of Master Batch formula from the firm duly certified by Quality-Control Incharge.

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

2-11-20



2011-2012

1. The first part of the report is a summary of the work done during the year. This includes a list of the projects completed and a brief description of each. The second part of the report is a detailed account of the work done on each project. This includes a description of the objectives of the project, the methods used, the results obtained, and a discussion of the significance of the results. The third part of the report is a conclusion in which the author summarizes the main findings of the work and discusses the implications of these findings for future research.

2011-2012

2011-2012

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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S. No. 167

Subject: Advance Authorization application from M/s. AVA Chemicals Ltd. for the import of raw material against the export of Disodium Manganese EDTA (Manganese content 12.5% (+/-0.5%))

Ref: U.O. No. 01/82/050/864/AM-13/DES-III/176 dated 23.6.2015
U.O. No. 01/82/050/572/AM-16/DES-III/275 dated 1.7.2015
U.O. No. 01/82/050/63/AM-16/DES-III/125 dated 16.6.2015

M/s. AVA Chemicals Ltd. have submitted present application for the import of raw material against the export of Disodium Manganese EDTA (Manganese content 12.5% (+/-0.5%)).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
Disodium Manganese EDTA (Manganese content 12.5% (+/-0.5%))	1 kg	1. EDTA (Ethylene Diamine Tetra Acetic Acid)	0.690 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/67/2011-CH-II dated 2.9.2015

14/Am-16
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S. No. 169

Subject: Advance Authorization application from M/s. Indofil Industries Ltd. for the import of raw material against the export of Cymoxanil technical (Advance Authorization No. 0310792122 dated 19.02.2014).

Ref: U.O. No. 01/83/50/237/AM16/DES-III/471 dated 7.7.2015

M/s Indofil Industries Ltd. have submitted present application for the import of raw material against the export of Cymoxanil technical.

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
Cymoxanil technical	1 kg.	N-CYANO ACETYL ETHYL UREA 98%.MIN	0.867 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/17/2012-CH-II dated 5.10.2015

F. No.35011/448/2015-PI (Norms)

Government of India

Ministry of Chemical & Fertilizers

Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Maharshi Pharma Chem Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/433/AM-16/DES-3/483 dated the 08/07/15 vide which application from M/s. Maharshi Pharma Chem Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Deflazacort(BP/USP)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
- (b) Past production vis-à-vis Actual consumption of imported input duly certified by Central Excise Authorities.

(Raj Kumar)

Under Secretary to the Government of India

Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/Am-16

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S.No 172

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of N-METHYL-2-PYRROLIDONE

(Advance Authorization No. 3110065116 dated 2.12.2014)

Ref: U.O. No. 01/82/050/1455/ AM-15/DES-III/1166, dated 26.2.2015

M/s. Balaji Amines Pvt. Ltd. have submitted present application for the import of raw material against the export of N-METHYL-2-PYRROLIDONE

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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3. Item of Export	Qty.	Item of Import	Qty
N-METHYL-2-PYRROLIDONE	1 kg	1. Methanol	0.370 kg
		2. Ammonia Anhydrous	0.160 kg
		3. 1,4 Butanediol	1.044 kg
		4. Methylamine Catalyst	0.008 kg
		5. GBL Catalyst	0.075 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/ 122 /2011-CH-II dated 5.10.2015

14/Am-16

F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S.No. 178

Subject: Advance Authorization application from M/s. KLJ Plasticizers Ltd. for the import of raw material against the export of KANATOL-400 (I).

Ref:- U.O. No. 01/82/050/1129/AM15/DES-III/ dated 05.12.2014

M/s. KLJ Plasticizers Ltd. have submitted present applications for the import of raw material against the export of KANATOL-400 (I)

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

(184) 178

1. Item of Export	Qty.	Item of Import	Qty
KANATOL-400 (I)	1 kg.	PHTHALIC ANHYDRIDE	0.550 kg.
		ISO BUTANOL	0.560 kg.

This issues with the approval of competent authority.

Autgaury
10/9/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 10. 9.2015

(186)

S.M. 181

F. No.35011/268/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Nutra Specialities Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/75/AM-16/DES-3/17 dated the 11/06/15 vide which application from M/s. Nutra Specialities Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sitagliptin Phosphate (APIs/ Bulk Drugs)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Norms applied by the firm does not match with the yields given by the firm i.e. 90% X 90.05% X 90% in 3 step reactions. Detailed calculations/justification may be furnished by the firm.
- (b) Past production vis-à-vis Actual consumption of imported inputs duly certified by Cental Excise Authorities may be furnished in support of their claim.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

141/AM-16

F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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S.No. 179 438,
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Subject: Advance Authorization application from M/s. KLJ Plasticizers Ltd. for the import of raw material against the export of KANATOL-1010 (DI- PROPYL HEPTYL PHTHALATE).

Ref: U.O. No. 01/82/050/176/AM16/DES-III/134 dated 17.6.2015

M/s. KLJ Plasticizers Ltd. have submitted present applications for the import of raw material against the export of KANATOL-1010(DI- PROPYL HEPTYL PHTHALATE).

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
KANATOL-1010(DI- PROPYL HEPTYL PHTHALATE)	1 kg.	PROPYL HEPTANOL	0.746 kg.
		PHTHALIC ANHYDRIDE	0.350 kg.

This issues with the approval of competent authority.

A.K. AGARWAL
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan,New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 10. 9.2015

14) AM-16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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S.No. 182

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Aromatic Derivative of Diphenylamine (ADA)

(Advance Authorization No. 0310793898 dated 16.2.2015)

Ref: U.O. No. 01/82/050/471/AM16/DES-IV/353 dated 3.7.2015

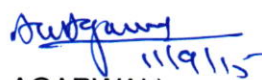
M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Aromatic Derivative of Diphenylamine (ADA)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(87)

1. Item of Export	Qty.	Item of Import	Qty
Aromatic Derivative of Diphenylamine (ADA)	1 kg.	1. Diphenylamine	0.447 Kg.
		2. Alpha Methyl Styrene	1.23 Kg.
		3. Activated Clay	0.200 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 11.9.2015

14/11/15

P. No. 187

F. No.35011/365/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 14th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Sun Pharma Industries Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/157/AM-16/DES-3/314 dated the 02/07/15 vide which application from M/s. Sun Pharma Industries Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valacyclovir/Valaciclovir Hydrochloride Tablets/Capsules**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Valacyclovir Hcl BP/USP	556mg/500mg tablet & 1112mg/1000mg tablet

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

(198) + (207)

S.No. 191

F. No.35011/571/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s Optimus Drug Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/672/AM-16/DES-3/695 dated the 31/07/15 vide which application from M/s. Optimus Drug Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details including chemical reaction, molar requirement with justification and % yield on molar basis for backward integration of Propan Intermediate.
 - (b) Copy of technical literature in support of yield envisaged in backward reaction from basic stage.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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S.L. 198

F. No.35011/443/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/286/AM-16/DES-3/423 dated the 07/07/15 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clobetasol-17 Propionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Betamethasone	1.00 ✓✓
2.	Triethyl Propionate	1.19

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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S/ 200

F. No.35011/339/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Zodas Expoin Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/147/AM-16/DES-3/223 dated the 29/06/15 vide which application from M/s. Zodas Expoin Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem Injection 1gm/500mg**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) The firm has given 2 different DML with different composition endorsed on their Supporting manufacturing. Relevant DML alongwith Master-Batch formula may be furnished.
 - (b) Complete description of Export product in line with relevant DML.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

P. No. 201

F. No.35011/571/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Optimus Drug Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/672/AM-16/DES-3/695 dated the 31/07/15 vide which application from M/s. Optimus Drug Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details including chemical reaction, molar requirement with justification and % yield on molar basis for backward integration of Propan Intermediate.
- (b) Copy of technical literature in support of yield envisaged in backward reaction from basic stage.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Sl. No. 907

F. No.35011/573/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sanofi India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/746/AM-16/DES-3/694 dated the 31/07/15 vide which application from M/s. Sanofi India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Articaine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Isopropanol	0.44
2.	(+)-2-Bromo Propionyl Bromide	0.993
3.	1-Propylamine	0.26
4.	Thiophene Ester Base	0.677

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

F. No.35011/238/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No. 204

Udyog Bhawan,
New Delhi, the 24th June, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. FDC Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/438/AM12/DES-3/1040 dated the 22/03/13 vide which an application from M/s. FDC Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Gentamicin Ear/Eye Drops of 10 ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Product

Gentamicin Ear/Eye Drops, 0.3% w/v, 10 ml vials -----25,0000 vials.

Import Recommended

Gentamicin Sulphate ----- 5.73 kg

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary, to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

14/Am-16

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. GUJARAT ORGANICS LTD. for the import of raw material against the export of PROPYL PARABEN/METHYL PARABEN/PARA ANISIC ACID /PARA METHOXY BENZOIC ACID

Ref: U.O. No. 01/82/050/00736/AM16/DES-III/847 dated 31.08.2015
U.O. No. 01/82/050/00920/AM16/DES-III/882 dated 2.9.2015
U.O. No. 01/82/050/00765/AM16/DES-III/724 dated 04.08.2015.

M/s. GUJARAT ORGANICS LTD have submitted present application for the import of raw material against the export of above products. The application has been examined and the Department recommends the following norms for the present Advance Authorization application.
(Advance Authorization No. 0310795309 dated 15.04.2015)

1. Item of Export	Qty.	Item of Import	Qty
PROPYL PARABEN	1 KG	1. P-HYDROXY BENZOIC ACID	0.922 KG

(Advance Authorization No. 0310795311 dated 10.10.2014)

1. Item of Export	Qty.	Item of Import	Qty
METHYL PARABEN	1 KG	1. P-HYDROXY BENZOIC ACID	1.044 KG

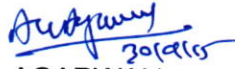
(Advance Authorization No. 031079629 dated 19.5.2015)

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1. Item of Export	Qty.	Item of Import	Qty
PARA ANISIC ACID/PARA METHOXY BENZOIC ACID	1 KG	1. PHENOL	0.986 KG
		2. POTASSIUM HYDROXIDE	0.900 KG

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This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikaram singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/11/2013-CH-II dated 30.9.2015

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F. No.35011/52/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Micro Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1151/AM-15/DES-3/1060 dated the 13/01/15 vide which application from M/s. Leben Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Premix for Nifuroxazide Capsules of 362 mg Containing 200mg Nifuroxazide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Nifuroxazide EP	0.5775

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/342/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Shasun Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/339/AM-16/DES-3/338 dated the 02/07/15 vide which application from M/s. Shasun Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Gabapentin Tablets USP 600Mg**. This department has examined the matter and it is requested that DGFT may call from the firm copy of Master-Batch formula duly authenticated by Quality-Control Incharge.

2. This issues with the approval of competent authority.

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/342/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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New Delhi, the Udyog Bhawan,
November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Shasun Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/340/AM-16/DES-3/202 dated the 29/06/15 vide which application from M/s. Shasun Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Gabapentin Tablets USP 800Mg**. This department has examined the matter and it is requested that DGFT may call copy of Master-Batch formula duly authenticated by Quality-Control Incharge, from the firm.

2. This issues with the approval of competent authority.

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

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F. No. 14010/79/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 8th December, 2015

To,

SEBACIC INDIA LTD
301, WORLD TRADE CENTRE
SAYAJIGUNJ
VADODARA- 390005

Subject: - Advance Authorization Application for the import of raw-materials against the export of SEBACIC ACID
(Advance Authorization no 3410041253 dated 28.05.2015.

I am directed to refer to your representation for the above Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
3. Details of production of SEBACIC ACID and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished.
4. Any other relevant information

Yours faithfully,


(A.K. Agarwal)

Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Mahender Vikram Singh, FTDO (DES-III), in reference to DGFT/VO No.-
01/82/050/00932/ AM- 16/DES-III/959, dated 10.09.2015.

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F. No.35011/594/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Heptachem & Pharma (India) Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/641/AM-16/DES-3/758 dated the 10/08/15 vide which application from M/s. Heptachem & Pharma (India) Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **3-Hydroxy Acetophenone**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Acetophenone	1.61

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/52/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Micro Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1151/AM-15/DES-3/1060 dated the 13/01/15 vide which application from M/s. Leben Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Premix for Nifuroxazide Capsules of 362 mg Containing 200mg Nifuroxazide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Nifuroxazide EP	0.5575

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/Am-16

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F. No.35011/134/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the July, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009- 14 Case
of M/s Indoco remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1084/AM12/DES-3/1694 dated the 24/01/12 vide which an application from M/s Indoco remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Dorzolamide Hydrochloride+Timolol Maleate Ophthalmic Solution-10ml**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	TIMOLOL MALEATE	69.36 mg/ 10 ml pack

3. This issues with the approval of Economic Advisor.

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

14/AM-16

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F. No.35011/536/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 15th December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/329/AM-16/DES-3/632 dated the 22/07/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ritonavir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Acetone	0.70
2.	Potassium Carbonate Anhydrous	1.562
3.	Activated Carbon	0.0368
4.	Isopropyl Alcohol	2.12
5.	L-Valine	0.376
6.	Methanol	4.04
7.	Methylene Chloride	11.61
8.	n-Heptane	2.33
9.	Ritonavir Intermediate A [Carbonic Acid -4-Nitrophenyl-5-thiazolyl Methyl Ester]	0.706
10.	Ritonavir Intermediate-B (BDH Pure) [(2S,3S,5S)-5(tert-Butyloxycarbonyl)-Amino-2-Amino-3-Hydroxy-1, 6-Diphenylhexane]	0.831
11.	Tetrahydrofuran	0.60
12.	Toluene	1.44

2. This issues with the approval of competent authority.

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Metropolitan Eximchem Ltd. for the import of raw material against the export of 4-(2-Chloroethyl sulfonyl) butyryl chloride.
(Advance Authorization No. 0310796749 dated 22.6.2015)

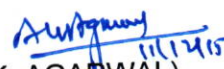
Ref: U.O. No. 01/82/050/0904/AM16/DES-III/896 dated 3.9.2015

M/s. Metropolitan Eximchem Ltd. have submitted present applications for the import of raw material against the export of 4-(2-Chloroethyl sulfonyl) butyryl chloride.

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
4-(2-CHLOROETHYL SULFONYL) BUTYRYL CHLORIDE.	1 kg.	4-(2-CHLOROETHYL SULFONYL) BUTYRIC ACID	1.07 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/40 /2012-CH-II dated 11.11.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. Navin Fluorine International Pvt. Ltd. for the import of raw material against the export of Z-1,1,1, 4,4,4-Hexafluoro-2- butene (HFO 1336 mzz)

(Advance Authorization No. 0310796841 dated. 24.06.2015)

Ref: U.O. No. 01/82/050/106/AM16/DES-III/278 dated 10.7.2015.

M/s. Navin Fluorine International Pvt. Ltd. have submitted present applications for the import of raw material against the export of Z-1,1,1, 4,4,4-Hexafluoro-2- butene (HFO 1336 mzz)

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Z-1,1,1, 4,4,4-Hexafluoro-2- butene (HFO 1336 mzz)	1 kg.	1,1-DICHLORO-2,2,- TRIFLUORO ETHANE(HCFC-123)	5.30 KG
		2. N,N- DEMETHYLFORMAMIDE	4.30 KG

This issues with the approval of competent authority.

A. K. Agarwal
20/10/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/92/2011-CH-II dated 20.10.2015

14/10/16 14
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. New Allance Dye-Chem Pvt. Ltd., for the import of raw material against the export of NTA TRISODIUM POWDER (TRISODIUM NITRILOTRIACETATE) [NTA POWDER].

(Advance Authorization No.0310792689 dated 08.1.2015)

Ref: U.O. No. 01/82/050/262/ AM- 16,181 dated 29.6.2015

M/s. New Allance Dye-Chem Pvt. Ltd. have submitted present application for the import of raw material against the export of EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
NTA TRISODIUM POWDER (TRISODIUM NITRILOTRIACETATE) [NTA POWDER]	1 kg	1. NITRILO TRI ACETIC ACID (NTA ACID)	0.771 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri. Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/13 /2012-CH-II dated 5.10.2015

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F. No.35011/536/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 3rd December, 2015

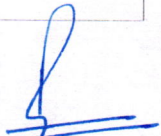
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/605/AM-16/DES-3/1017 dated the 27/10/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxicillin Trihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	6-APA(6-Amino Penicillanic Acid)	0.568
2.	Methyl D-(-)-4-Hydroxy-Phenylglycinate Or D-(-)-4-Hydroxyphenylglycine Methyl Ester [PHPG Ester]	0.507
3.	Penicillin G Amidase (Particle size 250-500 Micron)	0.002
4.	Isopropyl Alcohol	0.229

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No. 14010/75/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division

Shastri Bhavan, New Delhi-110001
Dated: 19th November, 2015

To,

M/s. M.L.A Industries
111/230, Harsh Nagar,
Kanpur, U.P. - 208012

Subject: Application from M/s. M.L.A Industries for the import of raw- material against the export of AZO DI CARBAMAZIDE (ADC) MICRONIZED POLYMER GRADE
(Advance Authorization No 0610038193 dated 16.7.2015)

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are again being advised to submit the following information within 15 days of the issue of this letter:

1. Comparative Technical specifications, % composition (by weight) of both items of export and import along with the copy of export order for the export product may be furnished.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
4. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
5. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
6. Any other relevant information

Yours faithfully,

(A.K. AGARWAL)
(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/847/ AM-16/DES-3/893, dated 3.9 .2015

F. No.35011/480/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the March, 2015

248
+ 385
+ 440

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Satya Deeptha Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1044/AM15/DES-3/1008 dated the 06/01/15 vide which an application from M/s. Satya Deeptha Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(1S,4R)-4-[(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino]-2-Cyclo Pentene-1-Methanol**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl) Formamide	0.764kg/kg
2.	(±)-2-Azabicyclo[2.2.1] Hept-5-EN-3-One (Vincelactam)	1.41''
3.	D(-) Tartaric Acid	0.78''
4.	Sodium Borohydride	0.226''
5.	Isopropyl Alcohol	4.70''
6.	Methanol	4.23''
7.	L(+) Tartaric Acid	1.23''

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16 257, 416, 453,
(265) + (118)
+ (463)

F. No.35011/453/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/374/AM-16/DES-3/489 dated the 08/07/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast Sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(S)-(E)-2-[2-[3-(7-chloro-2-quinolinyl)-ethenylphenyl]-3-hydroxypropyl]-phenyl]-2-propanol	1.24
2.	Methanol	2.325
3.	N,N-Diisopropylethylamine	0.300
4.	Tetrahydrofuran	3.15
5.	Acetonitrile	2.95
6.	2-[1-(Mercaptomethyl)Cyclopropyl] 1,1-Cyclopropane Dimethanol	0.40

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14
289 283

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s Subhash chemicals Ind. Pvt. Ltd.
for the import of raw materials against the export of CETEARYL OCTANOATE
(Advance Authorization No. 3110065540 dated 17.7.2015)

Ref: DGFT U.O. No. 01/82/162/840/AM16/DES-III/949 dated 9.9.2015

M/s. Subhash chemicals Ind. Pvt. Ltd.. have submitted present applications for the import
of raw materials against the export of CETEARYL OCTANOATE

The application has been examined and the Department recommends the following
norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
CETEARYL OCTANOATE	1 kg.	1.2-Ethyl Hexanoic Acid	0.406 Kg.
		2. Cetyl Stearyl Alcohol	0.712 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/24 /2014-CH-II dated 4.12.2015

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. AMI organics Pvt. Ltd.. for the import of raw material against the export of 1-(2-[2-HYDROXYETHOXY] ETHYL) PIPERAZINE-99 % MIN.

(Advance Authorization No. 5210041581 dated 16.7.2015)
Ref U.O. No. 01/82/050/848/AM16/DES-III/894 dated 3.9.2015

M/s. AMI organics Pvt. Ltd. have submitted present application for the import of raw material against the export of 1-(2-[2-HYDROXYETHOXY] ETHYL) PIPERAZINE-99 % MIN.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
1-(2-[2-HYDROXYETHOXY] ETHYL) PIPERAZINE-99 % MIN.	1 kg	12-(2-CHLORO ETHOXY) ETHANOL	1.100 kg.
		2.PIPERAZINE ANHYDROUS	1.626 kg

This issues with the approval of competent authority.

Autgawad
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/2/2014-CH-II dated 21.10.2015

F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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278 290

Subject: Advance Authorization application from M/s. KLJ Organics Ltd. for the import of raw material against the export of KANATOL-8080.

Advance Authorization No. 510395027 dated 22.7.2015

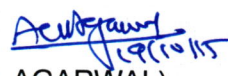
M/s. KLJ Organics Ltd. have submitted present applications for the import of raw material against the export of KANATOL-8080.

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

DCG

1. Item of Export	Qty.	Item of Import	Qty
KANATOL-8080	1 kg.	Terephthalic Acid	0.447 kg.
		2-Ethyl Hexanol	0.740 kg.
		HM HDPE DRUMS	As per packing policy

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 19.10.2015

14/AM-16

302, 339, 340

F. No.35011/164/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi
Dated the 19th October, 2015

Office Memorandum

Subject: - **Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Gland Pharma. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1324/AM-15/DES-3/1433 dated the 16/03/2015 vide which an application from M/s. Gland Pharma Pvt. Ltd was forwarded to this Department for fixation of norms under para: 4.7 for the **export of pre-filled syringes containing 20 mg, 40 mg, 60 mg and 80 mg Enoxaparin for injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

1. Enoxaparin PFS 20 mg

Sl. No.	Import item	Quantity recommended Per 20 mg Enoxaparin PFS
1.	Heparin Sodium powder	0.0634 gm
2.	Barrel syringes	1.1172 Nos.
3.	Needle shield	1.164 Nos.
4.	Plunger stopper	1.1292 Nos.
5.	Plunger rod	1.0279Nos.
6.	Preventis rubber	1.0361 Nos.

2. Enoxaparin PFS 40 mg

Sl. No.	Import item	Quantity recommended Per 40 mg Enoxaparin PFS
1.	Heparin Sodium powder	0.1268 gm
2.	Barrel syringes	1.1150 Nos.
3.	Needle shields	1.1193 Nos.
4.	Plunger Stoppers	1.1186 Nos
5.	Plunger rod plastic	1.0240 Nos.
6.	Preventis rubber	1.0309 Nos.

.....2/-

3. Enoxaparin PFS 60 mg

Sl. No.	Import item	Quantity recommended Per 60 mg Enoxaparin PFS
1.	Heparin Sodium powder	0.1902 gm
2.	Barrel syringes	1.111 Nos.
3.	Needle shield	1.1105 Nos.
4.	Plunger stopper	1.1273 Nos.
5.	Plunger rod	1.0270 Nos.
6.	Preventis rubber	1.0385 Nos.

4. Enoxaparin PFS 80 mg

Sl. No.	Import item	Quantity recommended Per 80 mg Enoxaparin PFS
1.	Heparin Sodium powder	0.2536 gm
2.	Barrel syringes	1.1198 Nos.
3.	Needle shield	1.1212 Nos.
4.	Plunger stopper	1.1267 Nos.
5.	Plunger rod	1.0250 Nos.
6.	Preventis rubber	1.0372 Nos.

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14
320 313

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s Survival Technologies Pvt. Ltd for the import of raw material against the export of Trimethylsilyl Trifluoromethane Sulfonate

Ref: U.O. No. 01/82/050/895/ AM- 16/946, dated 9.9.2015
(Advance Authorization No.0310797796 dated 17.1.2015)

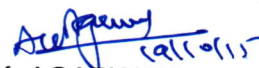
M/s Survival Technologies Pvt. Ltd have submitted present application for the import of raw material against the export of Trimethylsilyl Trifluoromethane Sulfonate

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
Trimethylsilyl Trifluoromethane Sulfonate	1 kg	1. TRIFLIC ACID (Trifluoro methane Sulfonic Acid)	0.892 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/62/2010-CH-II dated 19.10.2015

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F. No.35011/385/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 26th September, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1325/AM13/DES-3/1349 dated the 19/03/13 vide which representation from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Step-4**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Erythromycin Base USP	1.75
2.	Hydroxylamine Hcl	0.856
3.	Methanol	2.72
4.	Methane Sulfonyl Chloride	0.567
5.	Acetone	6.45
6.	Ethyl Alcohol	2.073
7.	5% Platinum on Carbon	1.00 gm/kg

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT), Udyog Bhawan, New Delhi.

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F. No.35011/548/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 17th December, 2015

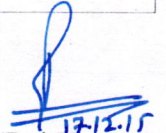
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Otsuka Chemical India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/892/AM-16/DES-3/ dated the 27/08/15 vide which application from M/s. Otsuka Chemical India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) White/Light Yellow Powder**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Methoxy Benzyl (2R)-2-[(3R,4R)-3-Phenylacetamido-4-Phenylsulfonylthio-2-Azethidinon-1-yl]-3-Methyl-3-Butenoate	1.72
2.	Methanol	2.00

2. This issues with the approval of competent authority.


(Raj Kumar)
17.12.15

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi



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F. No.35011/335/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sentiss Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/304/AM-16/DES-3/184 dated the 29/06/15 vide which application from M/s. Sentiss Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Prolatan Eye Drops 0.005% 2.5ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Latanoprost	0.13125mg/2.5ml vial

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/304/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/109/AM-16/DES-3/103 dated the 16/06/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Fortified Procaine Penicillin 4 Mega Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms for 1 Lakh vials.
1.	Procaine Benzyl Penicillin Sterile IP/BP	298.2456 BOU
2.	Benzyl Penicillin Sodium Sterile IP/BP	96.4912 BOU

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/315/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Unichem Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/73/AM-16/DES-3/41 dated the 11/06/15 vide which application from M/s. Unichem Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clopidogrel 75mg Tablet**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Clopidogrel Hydrogen Sulphate	99.82mg/tablet

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

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F. No.35011/601/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/619/AM-16/DES-3/775 dated the 10/08/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefdinir USP/BP/IP/JP/EP Powder**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7 AVCA	0.80
2.	Methylene Chloride	6.24
3.	Tetra Hydrofuran	2.47
4.	Methanol	1.85
5.	CAEM	1.397
6.	Triethylamine	0.155
7.	Methane Sulphonic Acid	0.96
8.	Activated Carbon	0.100

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/323/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th June, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1314/AM13/DES-3/1413 dated the 20/03/13 vide which an application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sultamicillin Tosylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	6-APA	0.4262
2.	Iodomethyl Sulbactam	0.6049
3.	Dimethyl formamide	2.932
4.	Ethyl Aceto Acetate	0.3202
5.	Activated Carbon	0.0487
6.	Isopropyl Alcohol	0.4388
7.	Methyl Aceto Acetate	0.3661
8.	Methylene Chloride	0.4419
9.	D(-) Phenyl Glycine Base	0.3301
10.	Pivaloyl Chloride	0.2521
11.	Potassium Carbonate	0.1873
12.	Pyridine	0.005
13.	Triethyl Amine	0.0118
14.	Steam/Thermal Coal	As per fuel policy.

Note: - DGFT may call all industry Data thorough Pharmaxil for Revision of SION A-2785 and A-2951.
2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary, to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

14/AM-16

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F. No.35011/143/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1097/AM-15/DES-3/1293 dated the 04/03/15 vide which application from M/s. Hetero Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Pantoprazole Sodium Sesquihydrate**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical detail as per Appendix-33 showing Mol.wt. of input and output products, Requirement & Recovery of solvents at each step of manufacturing process.
- (b) The yield in last step is very low. Technical justification alongwith copy of technical literature may be furnished in support of their yield.
- (c) Past production vis-à-vis Actual consumption of all imported input duly certified by Central Excise Authorities.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16
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F. No.35011/451/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/451/AM-16/DES-3/490 dated the 08/07/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-fluoro-alpha-[2-methyl-1-oxopropyl]-gamma-oxo-N-beta-diphenyl benzene butanamide	0.994
2.	(4R-Cis)-1,1-Dimethylethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	0.708
3.	Methylene chloride	4.354
4.	Diisopropyl ether	3.791

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/375/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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S.No. 382

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Amol Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1107/AM-15/DES-3/620 dated the 20/07/15 vide which application from M/s. Amol Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Glucosamine Hydrochloride Chondroitin Sulfate Blend**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Glucosamine Hydrochloride USP	0.426
2.	Chondroitin Sulfate USP	0.426
3.	Purified Water	0.034 lit/kg

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/86/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Smilax Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1046/AM-15/DES-3/1065 dated the 13/01/15 vide which application from M/s. Smilax Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **3-Isobutylglutaric Acid [CMH Diacid]**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Isovaleraldehyde	0.6068
2.	Ethyl Cyano Acetate	0.781
3.	Diethyl Malonate	0.90

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

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. No.35011/483/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/346/AM-16/DES-3/470 dated the 07/07/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2,4-Dichloro Pyrimidine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Uracil (2,4-Dihydroxy Pyrimidine)	1.12
2.	Phosphorous Oxychloride	1.53
3.	Triethylamine	1.01

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/Am-16

S/N. 405

F. No.35011/604/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/785/AM-16/DES-3/842 dated the 31/08/15 vide which application from M/s. Ind-Swift Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betamethasone Dipropionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Betamethasone Dipropionate	0.885
2.	Triethyl Ortho Propionate	0.83
3.	Methanol	2.73

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/342/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No. 418

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Shasun Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/340/AM-16/DES-3/202 dated the 29/06/15 vide which application from M/s. Shasun Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Gabapentin Tablets USP 800Mg**. This department has examined the matter and it is requested that DGFT may call copy of Master-Batch formula duly authenticated by Quality-Control Incharge, from the firm.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/Am-16

F. No.35011/123/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No. 422

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Virchow Biotech Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1296/AM-15/DES-3/1294 dated the 04/03/15 vide which application from M/s. Virchow Biotech Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Today Contraceptive Sponge**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Copy of manufacturing License for commercial production of the export product.
- (b) Data about actual production of Today Contraceptive Sponge during the past 1 year alongwith corresponding consumption of individual inputs applied for import.
- (c) Justification for claiming higher wastage for different inputs.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 403

F. No.35011/559/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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New Delhi, the Udyog Bhawan,
December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/689/AM-16/DES-3/660 dated the 29/07/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Methyl (E)-2-(2-Chloromethylphenyl)-3-Methoxyacrylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ortho Toly Acetic Acid	1.56
2.	Sodium Methoxide	0.416
3.	Potassium Iodide	0.0080
4.	Thionyl Chloride	1.24

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/407/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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S. No. 428

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/305/AM-16/DES-3/561 dated the 10/07/15 vide which application from M/s. Ind-Swift Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betamethasone Dipropionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Betamethasone	0.885
2.	Triethyl Ortho Propionate	0.83
3.	Methanol	Detail not given.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/Am-16

F. No.35011/224/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S.H. 442

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/500/AM-16/DES-3/549 dated the 09/07/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ceftibuten USP/EP/BP/IP/JP Powder**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	GHYH (3-OH Cephem)	2.977
2.	Methylene Chloride /Dichloromethane	80.51
3.	Sodium Borohydride	0.2108
4.	Methane Sulphonyl Chloride	0.968
5.	Phosphorous Penta Chloride	1.8515
6.	Diethylamine	0.868
7.	Triethylamine	3.214
8.	Methanol	37.83
9.	Anisol	6.9448
10.	Ethyl-4-Chloroacetoacetate	1.82
11.	50% Benzyl Chloroformate	5.0038
12.	Methyl-3-Methoxy Acrylate	1.62
13.	Prenol	3.114
14.	Tetrabutyl Ammonium Bromide	0.0975
15.	N,N-Dimethyl Formamide	21.01
16.	Ethyl Acetate	1.86
17.	Acetotrile	9.90
18.	Activated Carbon	0.200
19.	Acetone	0.88

20.	Toluene	10.40
21.	DL-Malic Acid	7.1802
22.	Ethanol	1.09
23.	Phosphorous Oxychloride	0.7646
24.	Sodium Methoxide	1.3409
25.	Acetic Acid	5.4957
26.	Pyridine	0.8438
27.	Thiourea	1.0081
28.	Methan Sulponic Acid	0.913
29.	Aluminium Chloride	2.3888

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/11-16

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F. No.35011/487/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No. 454

Udyog Bhawan,
New Delhi, the 14th November, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009- 14 Case
of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/170/AM13/DES-3/208 dated the 26/04/12 vide which an application from M/s Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Fluoro-(Alpha)-(2-Methyl-2-Oxopropyl)- Gamma-oxo-N-(Beta)-Diphenyl Benzene Butanamide	1.15
2.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2- Dimethyl-1,3-Dioxane-4-Acetate	0.733
3.	Methylene Chloride	4.48
4.	Diisopropyl ether	3.90

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

F. No.35011/129/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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S. 2/10 451

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sentiss Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1052/AM-15/DES-3/1295 dated the 05/03/15 vide which application from M/s. Sentiss Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Bromfenac Eye Drops 0.09% 1.7ml in Vial 5ml No.1**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Bromfenac Sodium Hydrate	1.8475mg/vial

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/360/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the January, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Covalent Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/145/AM-15/DES-3/244 dated the 13/05/14 vide which application from M/s. Covalent Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefixime**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.50
2.	Triphenyl Phosphine	0.82
3.	Activated Carbon	0.05
4.	Dimethyl Formamide	2.80
5.	Methylene Chloride	10.00
6.	Mica Ester	0.82

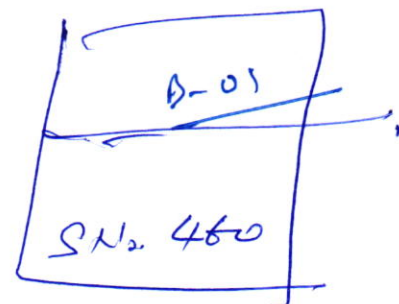
This issues with the approval of Director (PI).

(Raj Kumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

14/AM-16

F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. KLJ Plasticizers Ltd. for the import of raw material against the export of KANATOL-400 (M) MIXED ALCOHOL PHTHALATE (C4-C6).

Ref: U.O. No. 01/82/050/141/AM16/DES-III/172 dated 18.6.2015

M/s. KLJ Plasticizers Ltd. have submitted present applications for the import of raw material against the export of KANATOL-400 (M) MIXED ALCOHOL PHTHALATE (C4-C6).

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

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1. Item of Export	Qty.	Item of Import	Qty
KANATOL-400 (M)/ MIXED ALCOHOL PHTHALATE (C4-C6)	1 kg.	PHTHALIC ANHYDRIDE	0.560 kg.
		SABUTOL (MIX ALCOHOL)	0.595 kg.
		HM-HDPE DRUMS	as per packing policy

This issues with the approval of competent authority.

Agarwal
10/9/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 10.9.2015

A54	Amoxycillin Capsules 250 mg (Each capsule containing Amoxycillin Trihydrate equivalent to 250 mg of Amoxycillin)	1000 Capsules	1		Amoxycillin Trihydrate	292.68 gm
A55	Deleted					
A56	Amoxycillin oral suspension (Amoxycillin Syrup) 125 mg/5 ml, 60 ml bottle (Each 5 ml contains Amoxycillin Trihydrate equivalent to 125 mg of Amoxycillin)	1000 Bottles	1		Amoxycillin Trihydrate	1807.70 gms
A57	Amoxycillin Trihydrate (From 6 APA Route)	1 kg	1		6 APA	0.568 kg
			2		D(-) Para Hydroxy Phenyl Glycine Methyl Potassium Dane Salt OR	0.832 kg
			2	a)	D(-) Para Hydroxy Phenyl Glycine base	0.4687 kg
				b)	Methyl Acetoacetate	0.3568 kg
				c)	Methanol	0.2922 kg
			3		Triethylamine	0.029 kg
			4		Methylene chloride	0.330 kg
			5		Acetone OR	0.250 kg
					Iso Propyl alcohol	0.421 kg
			6		N,N-Dimethyl Acetamide	0.099 kg
			7		Pivaloyl chloride	0.330 kg
A58	Amoxycillin Trihydrate (From Penicillin G Route)	1 kg	1		Pencillin G Potassium First Crystals	1.664 BOU
			2		Pencillin G amidase (Enzyme)	0.852 gm
			3		D(-) Para Hydroxy Phenyl Glycine Methyl Potassium Dane Salt OR	0.832 kg
			3	a)	D(-) Para Hydroxy Phenyl Glycine base	0.4687 kg
				b)	Methyl Acetoacetate	0.3568 kg
				c)	Methanol	0.2922 kg
			4		Triethylamine	0.029 kg
			5		Methylene chloride	0.330 kg
			6		Iso Propyl alcohol	0.421 kg
			7		N,N-Dimethyl Acetamide	0.099 kg
A59	Ampicillin and Cloxacillin Capsules (250 mg +250 mg) (Each capsule contains Ampicillin Trihydrate equivalent to 250 mg of Ampicillin and Cloxacillin Sodium equivalent to 250 mg of Cloxacillin)	1000 Capsules	1		Ampicillin Trihydrate	294.5 gms
			2		Cloxacillin Sodium	277.95 gms

	w/w & Neomycin Sulphate 0.5% w/w.	3.5 gms. each.				
			2		Neomycin Sulphate	1.837 gms.
A232	Famotidine	1 kg	1		1.3 Dichloro Acetone	1.89 kg
			2		Guanyl Thiourea	1.83 kg
			3		Dimethyl Formamide	2.29 kg
			4		Thiourea	1.50 kg
			5		Dimethyl Sulfoxide	2.15 kg
			6		Sulfamide	1.11 kg
			7		Acrylonitrile	5.56 kg
A233	Fenbendazole (Meta Chloro Aniline Route)	1 kg	1		Thio Urea	0.6 kg
			2		Methyl Chloro Formate	1.60 kg
			3		Thio Phenol	1.00 kg
			4		Hydrazine Hydrate 80%	1.10 kg
			5		Meta Chloro Aniline	2.10 kgs
			6		N-Butanol	3.20 kgs
			7		Acetic Anhydride	4.00 kgs
			8		Methanol	17.50 kgs
A234	Ferrous Fumarate BP	1 kg	1		Maleic Anhydride	0.880 kg
A235	Flucloxacillin capsules 250 mg. (Each capsule contains Flucloxacillin sodium equivalent to 250 mg of anhydrous Flucloxacillin)	1000 Capsules	1		Flucloxacillin Sodium	277.47 gms
A236	Flucloxacillin Injection (250 mg./vial) (each vial containing Flucloxacillin Sodium equivalent to 250 mg of anhydrous Flucloxacillin)	1000 vials	1		Flucloxacillin Sodium	285.63 gms
A237	Flucloxacillin oral solution (Flucloxacillin syrup) 125 mg/5 ml, 60 ml bottle (Each 5 ml contains Flucloxacillin sodium equivalent to 125 mg of anhydrous Flucloxacillin)	1000 Bottles	1		Flucloxacillin Sodium	1713.80 gms
A238	Flucloxacillin Sodium	1 kg.	1		Amino Penicillanic Acid (6 APA) OR	0.502 kg
			1	a)	Penicillin G Potassium First Crystal	1.606 BOU
				b)	Penicillin G Amidase Enzyme	0.842 gm
				c)	Methylene Chloride/ Butyl Acetate	0.502 kg
			2		FCMIC Chloride OR	0.706 kg
			2	a)	2-Fluoro-6-Chloro Benzaldehyde	0.806 kg
				b)	Hydroxylamine Sulphate	0.537 kg

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B-03

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. PIRAMAL ENTERPRISES LTD.. for the import of raw material against the export of ORYSEPT TABLETS 9081X CONTACT LENS CLEANING TABLETS

(Advance Authorization No. 0310620143 dated 8.03.2015)

Ref: U.O. No. 01/83/50/384/AM-15/DES-IV/593 dated 1.9.2015

M/s. PIRAMAL ENTERPRISES LTD.. have submitted present application for the import of raw material against the export of ORYSEPT TABLETS 9081X CONTACT LENS CLEANING TABLETS

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

B-03

1. Item of Export	Qty.	Item of Import	Qty
ORYSEPT TABLETS 9081X CONTACT LENS CLEANING TABLETS	1000NOS.	1. MICROBIAL CATALASE FROM MICROCOCCUS LUTEUS LYOPHILISED FORM NIL	0.001155 kg
		2. CYANOCOBALAMIN USP/PH EUR/JP	0.000095 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/70/2015 -CH-II dated 20.10.2015

